

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF IMP POWERS LIMITED

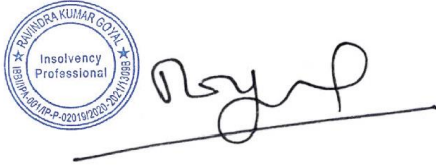
Sl. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	IMP POWERS LIMITED
2.	Date of incorporation of corporate debtor	24/03/1961
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC- Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L31300DN1961PLC000232
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No. 263/3/2/2, Sayli Village, Umarkuin Road, Silvassa (U. T.) Dadra & Nagar Haveli, 396230
6.	Date of closure of Insolvency Resolution Process	18/12/2023
7.	Liquidation commencement date of corporate debtor	19/12/2023
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Ravindra Kumar Goyal IBBI/ IPA-001 /IP-P-02019/ 2020-2021/13098
9.	Address and e-mail of the liquidator, as registered with the Board	Eden I - 807, S G Highway, Godrej Garden City, Jagat Pura, Ahmadabad, Gujarat-382470 Email- ravindra1960_goyal@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the liquidator	Mavent Restructuring Services LLP , B-29, LGF, Lajpat Nagar-III, Delhi 110024 Email- liquidation.imp.power@gmail.com
11.	Last date for submission of claims	18/01/2024 (30 days from the Liquidation Commencement Date)

Notice is hereby given that the Hon'ble National Company Law Tribunal Ahmedabad has ordered the commencement of liquidation of the **IMP Power Limited** vide NCLT order pronouncement on 19/12/2023.

The stakeholders of **IMP Powers Limited** are hereby called upon to submit their claims with proof on or before **18/01/2024** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Ravindra Kumar Goyal

Liquidator of IMP Powers Limited

IBBI Reg. No. IBBI/ IPA-001 /IP-P-02019/ 2020-2021/13098

Registered Address: Eden I - 807, S G Highway, Godrej Garden City,
Jagat Pura, Ahmadabad, Gujarat-382470

Communication Address: Mavent Restructuring Services LLP,
B-29, LGF, Lajpat Nagar-III, Delhi 110024

Email id: ravindra1960_goyal@yahoo.co.in, liquidation.imp.power@gmail.com

AFA Valid Upto 08/05/2024

Date:21.12.2023

Place: Ahmadabad

Continued from previous page...

In case of any revisions in the Price Band, the Bid/ Issue Period will be extended by at least three additional Working Days after such revision of the Price Band, subject to the Bid/ Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing, extend the Bid/ Issue Period for a minimum of three Working Days, subject to the Bid/ Issue Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Issue Period, if applicable, will be widely disseminated by notification to the Stock Exchange, by issuing a press release, and also by indicating the change on the website of the Book Running Lead Manager and the terminals of the other members of the Syndicate and by intimation to SCSBs, the Sponsor Bank, Registered Brokers, Collecting Depository Participants and Registrar and Share Transfer Agent.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b)(i) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 253 of the SEBI ICDR Regulations, as amended, wherein not more than 50% of the Net Issue shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs", the "QIB Portion"), provided that our Company may, in consultation with the Book Running Lead Manager, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Bidders and not less than 35% of the Net Issue shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are required to mandatorily utilise the Application Supported by Blocked Amount ("ASBA") process providing details of their respective ASBA accounts, and UPI ID in case of RIBs using the UPI Mechanism, if applicable, in which the corresponding Bid Amounts will be blocked by the SCSBs or by the Sponsor Bank under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Issue through the ASBA process. For details, see "Issue Procedure" beginning on page 182 of Red Herring Prospectus.

Bidders/ Applicants should note that on the basis of PAN, DP ID and Client ID as provided in the Bid cum Application Form, the Bidders/Applicants may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidders/ Applicants as available on the records of the depositories. These Demographic Details may be used, among other things, for unblocking of ASBA Account or for other correspondence(s) related to an Issue. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Applicants' sole risk. Bidders/ Applicants should ensure that PAN, DP ID and the Client ID are correctly filled in the Bid cum Application Form. The PAN, DP ID and Client ID provided in the Bid cum Application Form should match with the PAN, DP ID and Client ID available in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AS REGARDS ITS OBJECTS: For information on the main objects and other objects of our Company, see "History and Certain Corporate Matters" on page 114 of the Red Herring Prospectus and Clause III of the Memorandum of Association of our Company. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see the section "Material Contracts and Documents for Inspection" on page 221 of the Red Herring Prospectus.

LIABILITY OF MEMBERS AS PER MOA: The Liability of the members is limited and this liability is limited to the amount unpaid, if any, on the shares held by them.

AMOUNT OF SHARE CAPITAL OF THE COMPANY AND CAPITAL STRUCTURE: The Authorized share Capital of the Company is Rs. 11,00,00,000/- (Rupees Eleven Crores only) divided into 1,10,00,000 (One Crore Ten Lakhs) Equity Shares of Rs.10/- (Rupees Ten only) each. For details of the Capital Structure, see "Capital Structure" on the page 52 of the Red Herring Prospectus.

NAMES OF THE SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: Given below are the names of the signatories of the Memorandum of Association of the Company and the number of Equity Shares subscribed for by them at the time of signing of the Memorandum of Association of our Company: Mr. Lokendra Jain – 6,000 Equity Shares, Mrs. Shalini Jain – 3,500 Equity Shares and Mrs. Kanak Jain - 500 Equity Shares of Rs.10/- each. Details of the main objects of the Company as contained in the Memorandum of Association, see "History and Certain Corporate Matters" on page 114 of the Red Herring Prospectus. For details of the share capital and capital structure of the Company see "Capital Structure" on page 52 of the Red Herring Prospectus.

LISTING: The Equity Shares issued through the Red Herring Prospectus are proposed to be listed on the NSE EMERGE (SME Platform of NSE). Our Company has received an 'in-principle' approval from the NSE for the listing of the Equity Shares pursuant to letter dated December 19, 2023. For the purpose of the Issue, the Designated Stock Exchange shall be NSE Limited (NSE). A signed copy of the Red Herring Prospectus has been delivered for registration to the ROC on December 20, 2023 and Prospectus shall be delivered for filing to the RoC in accordance with Section 26(4) of the Companies Act, 2013. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus up to the Bid/ Issue Closing Date, see "Material Contracts and Documents for Inspection" on page 221 of the Red Herring Prospectus.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): Since the Issue is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018, the Red Herring Prospectus has been filed with SEBI. In terms of the SEBI Regulations, the SEBI shall not issue any observation on the Offer Document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire Disclaimer Clause of SEBI beginning on page 165 of the Red Herring Prospectus.

DISCLAIMER CLAUSE OF NSE (THE DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by NSE EMERGE ("SME Platform of NSE") should not in any way be deemed or construed that the contents of the Offer Document or the price at which the equity shares are offered has been cleared, solicited or approved by NSE, nor does it certify the correctness, accuracy or completeness of any of the contents of the Prospectus. The investors are advised to refer to the Prospectus for the full text of the Disclaimer clause pertaining to NSE.

GENERAL RISK: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer and this Issue, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to 'Risk Factors' on page 25 of the Red Herring Prospectus.

Rajkamal Synthetics Limited

CIN No. : L45100MH1981PLC024344

Regd. Off.: 411 Atlanta Estate Premises CHSL, G.M Link Road, Goregaon (East), Mumbai – 400063.

Ph. 022-48255368, 46056970; Email: rajkamalsynthetics@gmail.com

ADDENDUM TO NOTICE OF EXTRA ORDINARY GENERAL MEETING TO MEMBERS

This is the reference to Notice of the Extra Ordinary General Meeting ("EOGM") of Rajkamal Synthetics Limited ("the Company") is scheduled to be held on **Friday, 05th January, 2024 at 02.00 p.m.** through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM").

Subsequent to the issuance of Notice of EOGM, the Board of Directors of the Company have approved the appointment of Mr. Raj Manishkumar Mehta (DIN: 07102601) as an Additional Director under the category of Non - Executive Independent Director for 5 consecutive years, subject to approval of the members.

In Notice of EOGM it is proposed to appoint Mr. Raj Manishkumar Mehta (DIN: 07102601) as an Independent Director of the Company under the category of Non - Executive Director w.e.f. December 18, 2023 for a period of 5 consecutive years and shall not be liable to retire by rotation vide Item no.2 Notice of EOGM.

Please note that there are no other modifications to Notice of EOGM and this addendum should be read in continuation of and in conjunction with the Notice of EOGM.

You may also refer to the communication sent to the Stock Exchanges in this regard on December 18, 2023. This Addendum to the Notice of the AGM shall form an integral part of the Notice of EOGM dated December 06, 2023. Accordingly, Registrar and Share Transfer Agent, Depositories, shareholders, agencies appointed for e-Voting, and other concerned authorities and persons are requested to take note of the resolution in Item no. 2 of the Notice of EOGM.

This Addendum is made available on the Company's website www.rajkamalsynthetics.com and on also submitted to Stock Exchanges and the Shareholders.

By Order of the Board of Directors

Rajkamal Synthetics Limited

Sd/-

Ankur Ajmera

Managing Director and CEO

DIN : 07890715

Date: December 20, 2023

Place: Mumbai

COSMOS BANK

THE COSMOS CO-OP. BANK LTD.

(MULTI SECTOR BANK)

Recovery & Write-off Department Region-II

Correspondence Address : Horizon Building, 1st Floor, Ranade Road & Gokhale Road Junction, Gokhale Road (North), Dadar (West), Mumbai 400 023. Phone No. : 022- 68476012/57/58

POSSESSION NOTICE (Rule-8(1)) - for Immovable Property

Whereas, the undersigned being the Authorised Officer of The Cosmos Co-op. Bank Ltd., under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of the powers conferred u/s 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued the Demand Notice dated 18.09.2023 to calling upon the Borrower/Mortgagor- Mr. Uday Shahu Surve, & others to repay the amount as mentioned in the notice being ₹ 22,46,984.25 (Rupees Twenty Two Lakhs Forty Six Thousand Nine Hundred Eighty Four and Twenty Five Paise Only) plus further interest and charges thereon within 60 days from the date of receipt of the said notice. The said Demand Notice is published in Newspapers i.e. News Hub (English) and Prathakal (Marathi) at Mumbai Edition on 06.10.2023 as a "Substitute Service".

The Borrower/Mortgagor and Guarantors having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor and Guarantors and the public in general that the undersigned has taken **CONSTRUCTIVE POSSESSION** of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on 19th December 2023.

The Borrower/Mortgagor attention is invited to provisions of sub section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

The Borrower/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The Cosmos Co-Op. Bank Ltd. for an amount mentioned here in above with interest, cost and incidental charges thereon.

DESCRIPTION OF IMMOVABLE PROPERTY (SECURED ASSETS)

All that piece and parcel of Flat No.1202 area adm.about 1170 sq. ft. i.e. 108.73 sq. mtrs. carpet area on 12th floor of the building known as Upper Crust Type B constructed on S. No.49, Hissa No.1 & 2 of Village Kalwa (W), Near Padmavati School, Dattawadi, Kharegaon, Taluka and District Thane - 400 605 and within Registration District and Sub-District Thane and within the limits of Thane Municipal Corporation. Together with right to avail & enjoy the common areas & facilities appurtenant to the said flat with right of way, easement and parking made available to said Flat.

Sd/-

Authorised Officer

Under SARI/CSI Act, 2002

The Cosmos Co-Operative Bank Ltd.

Date: 19.12.2023

Place : Kalwa (West), Thane.

FORM NO. URC-2

PARALLAX

Advertisement giving notice about registration under Part I of Chapter XXI of the Act (Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (authorised to Register) Rules, 2014

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereafter to the registrar at Central Registration Centre (CRC) Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8 Sector 5, IIT Manesar, District Gurgaon, Haryana, Pincode-122050, that Parallax Labs LLP an LLP may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2. The principal objects of the company are as follows : To carry on the business of providing end to end services in Virtual and Augmented Reality Solutions and all other activities related thereto and to do research and development in the same technology in collaboration with various educational institutions in India and Abroad.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at FLOOR-3, PLOT-25, 8, VAIKUNTH, N S MANKIKAR MARG, CHUNABHATTI, SION (E), MUMBAI City Maharashtra 400022.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC) Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8 Sector 5, IIT Manesar, District Gurgaon, Haryana, Pincode-122050 within Twenty-one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 21st day of December 2023.

Names of Applicant :
1. Krupal Hitesh Mehta, 2. Neha Sunil Thakkar

SICOM LIMITED

Registered Office: Solitaire Corporate Park, Building No. 4, Chakala, Andheri (East) Mumbai – 400 093,

Tel No : - (022) 66572700, Website: www.sicomindia.com

CORRIGENDUM

Corrigendum to the Advertisement published on 20th October 2023. Corrigendum on 18th November 2023 and Corrigendum on 06th December 2023 in "Financial Express", Mumbai Edition Inviting Expression of Interest (EOI) for Sale of Financial Assets (Non-Performing Assets) of "SICOM Ltd."

"The last date of Submission of Offer along with Earnest Money Deposit (EMD) is extended from 20th December 2023 to 04th January 2024 on or before 5 PM."

The loan accounts for which the offers received have been removed from the list of loan accounts. The interested parties may refer to our Bid document uploaded on our website for the loan accounts available for sale.

All other terms and conditions of the above referred advertisement shall remain unchanged.

Place – Mumbai

Date – December 21, 2023

Sd/-

Authorised Officer, SICOM Ltd.

Bandhan Bank

Regd. Off.: DN 32, Sector V, Salt Lake, Kolkata-700091.

Head Office: 12th-14th Floors, Advent Infiniti@S, BN 5, Sector V, Salt Lake City, Kolkata-700091

CIN: L67190WB2014PLC04622 | Phone: 91-33-6609 0909

Fax: 91-33-6609 0502 | Email: investors@bandhanbank.com

Website: www.bandhanbank.com

NOTICE OF LOSS OF SHARE CERTIFICATE(S)

Notice is hereby given that under mentioned Equity Share Certificate(s) of Bandhan Bank Limited (the 'Bank') have been reported as lost/ misplaced/ irretrievable and the registered holder(s)/claimant(s) of the said Equity Shares have applied to the Bank for the issuance of duplicate share certificate(s):

Folio No.	Name of the Shareholder(s)	No. of Shares	Distinctive Nos. From To	Certificate No(s).
BAN1168637	Harshendra N Zaveri Dhamresh N Zaveri	2840	1609106245 1609109084	1095149

Any person(s) who has/ have any claim in respect of the above share certificate(s) should lodge such claim(s) in writing with necessary supporting document(s) at the office of the Bank's Registrar and Transfer Agent ('RTA'), KFin Technologies Limited (Unit: Bandhan Bank Limited) at Selenium Building, Tower B, Plot Nos. 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana India 500032, within 15 days from the publication of this Notice, beyond which no claim shall be entertained and as per the SEBI Master Circular dated May 17, 2023, Letter of Confirmation will be issued to the registered holder(s)/ claimant(s). Accordingly, the above-mentioned equity share certificate(s) shall stand cancelled.

Bandhan Bank Limited

Sd/-

Indranil Banerjee

Company Secretary

Place: Kolkata

Date: December 20, 2023

Indian Overseas Bank

G2C

Public Relations Department

Central Office, 763, Anna Salai, Chennai-600002

Indian Overseas Bank invites Request for Proposal (RFP)

FOR ENGAGEMENT OF PUBLIC RELATION AGENCY

RFP Reference No : RFP/PRD/001/2023-24

dated 20.12.2023

The RFP document for the above tender is available in Bank's e-tendering websites, <https://tobtenders.auctiontiger.net> & www.iob.in

For RFP details and future amendments, if any, keep referring to the above websites.

Date: 20.12.2023

General Manager

For Advertising in TENDER PAGES

Contact

JITENDRA PATIL

Mobile No.: 9029012015

Landline No. : 67440215

EXPRESS

Careers

VIDYA PRATISHTHAN

Vidyanagari, Tal. Baramati, Dist. Pune - 413133 Maharashtra

Tel. No. 02112 – 239140; Fax No. 02112 – 239159; Website - www.vidyapratishthan.com; Email Id: vpbaramati@yahoo.co.in

(Colleges are affiliated to Savitribai Phule Pune University)

WANTED

Applications are invited from eligible candidates for self-financing institution as per following posts:-

Name of the Colleges	Posts	No. of Post & Category
Vidya Pratishthan's Commerce & Science College, Vidyanagari, Tal. Indapur, Dist. Pune	Principal	01 (Open to all)
Vidya Pratishthan's Supe Arts, Science & Commerce College, Supe, Tal. Baramati Dist. Pune	Principal	01 (Open to all)

1. Educational Qualifications, Pay-scale and Service conditions are as prescribed by the UGC, Government of Maharashtra and Savitribai Phule Pune University.

2. Candidate should submit their API record as per University & UGC Norms.

3. Appointments of the said posts will be contractual for Five Years from the date of appointment or upto the attainment of superannuation whichever is earlier.

4. Online application should be filled on prescribed form by clicking on the given link in our website within 15 days from the date of publication of this advertisement. Copy of the same application should be sent on the above address. For details visit our website - www.vidyapratishthan.com.

SECRETARY, VIDYA PRATISHTHAN

financialexpress.in



REPCO HOME FINANCE LIMITED

AHMEDABAD BRANCH - No. SF/01, Shri Vardhaman Complex, Opp Yes Bank,

Nr Rain Drop Building, CG Road, Ahmedabad - 380 009

POSSESSION NOTICE (For Immovable Properties)

Whereas the undersigned being **Authorised Officer of Repco Home Finance Limited** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice on the dates mentioned below, calling upon them** to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The Borrower, Co-Borrowers and the Guarantor having failed to repay the amount, notice is hereby given to the Borrower, Co-Borrowers, Guarantor and the public in general that the **undersigned has taken possession of the property described herein below** in exercise of powers conferred on him under section 13(4) of the said Act read with rule 9 of the said rules on this **15th day of December 2023**.

The Borrower, Co-Borrowers, Guarantor and the public in general are hereby cautioned not to deal with the properties and any dealings with the property will be subject to the charge of the **Repco Home Finance Limited, Following Ahmedabad Branches for an amount and interest thereon mentioned below against each account**.

We draw your attentions to Sec 13 (8) of the Securitisation Act as per which, no further steps shall be taken for transfer or sale of the secured asset, if the dues of the secured creditor together with all costs, charges and expenses incurred by secured creditor are tendered by you at anytime before the date fixed for sale or transfer of the secured asset.

SI.No.1:- Borrower: Mr. Narendra Shankarlal Kahar, S/o Shankarlal Chotelal kahar2079, Bechar laskari In chali Devetia Block NISame Raykhad, Ahmedabad- 380001. **Gujrat. Also at:** Flat no A/2-503, 5TH FLOOR, Sabarmati GHB M.I.G -1Sanand Nalsarovar Road, District - Ahmedabad-382110. **Co-Borrower: Mrs. Kahar Alka Narendra, W/o**Narendra Shankarlal Kahar - 2079, Bechar Laskari In Chali Devetia Block N1, Same Raykhad, Ahmedabad - 380001. **Gujrat. Also at:** Flat no A/2- 503, 5TH FLOOR, Sabarmati GHB M.I.G -1, Sanand Nalsarovar Road, District - Ahmedabad-382110 Mr. Kahar Saurabh Gautambhai. **Guarantor :** 2079/1, Opp Divetiya Block Kothani Maholla IP Mission School Raikhad, Ahmedabad-38001, Gujrat. **Also at:** Elite Security Services Maninagar, Ahmedabad- 380008.

Demand Notice Date: 06-06-2023. Amount claimed as per Demand Notice (Account No.177187000697) being **Rs.17,69,101/-** respectively with further interest from **05-06-2023** onwards and other costs thereon; **Amount Outstanding: Rs.17,87,319/-** respectively with further interest from **15-12-2023** onwards and other costs thereon.

DESCRIPTION OF THE PROPERTY: All that piece and parcel of the immovable property of Ahmedabad in Flat/ Block No A/2/503 on the fifth floor, admeasuring about 72.73 sq mtrs together with construction standing thereon in the scheme known as a Sanand MIG-1 Type scheme develop and constructed by Gujrat Housing Board, lying, being and situate on the land of survey No 1670/1, T.P No 5, F.P -163/2 situate at Moje Sanand Taluka sanad city in the Registration sub-District Sanand and district of Ahmedabad. **Bounded by Four side as Mentioned below: East :** Road, **West :** Flat No 504, **North :** Lift/Flat No 502, **South :** Marginal Open space .

SI.No.2:- Borrower: Mr. Dixitkumar Dilipkumar Majethiya, S/o. Mr. DilipkumarH 204, Devkrupa CrystalNr Shaili Heights,Hathijan to Aslali Ahmedabad - 382449, Gujarat. **Also at:** Flat No.4, 2nd Floor, Block No.H, Devakrupa Crystal Nr Shreefal Enclave S.P. Ring Road Vinzol, Ahmedabad - 382445. **Also at: Muha Hair Art, Opp.** Bailydiju Mandir Lambhavillag Ahmedabad. **Also at: Muha Beauty Parlour, C/3 Jalaram Complex, Bhadai Nagar, Opp** Jaimata Bus Stand Ahmedabad. **Co Borrower : Mrs. Kinjalben Dixitkumar Majethiya, W/o.** Mr.Dixitkumar H 204, Devkrupa Crystal Nr Shaili Heights, Hathijan to Aslali Ahmedabad - 382449, Gujarat. **Also at:** Flat No.4, 2nd Floor, Block No.H, Devakrupa Crystal Nr Shreefal Enclave, S.P. Ring Road Vinzol, Ahmedabad - 382445.

Demand Notice Date: 09-05-2023 Amount claimed as per Demand Notice (Account No.177187001006) being **Rs.20,79,558/-** respectively with further interest from **08-05-2023** onwards and other costs thereon; **Amount Outstanding: Rs.22,41,288/-** with further interest from 15-12-2023 onwards and other costs thereon.

ITEM I :- DESCRIPTION OF THE PROPERTY: All that piece and parcel of the immovable property of Ahmedabad in Flat No.H/204 on second Floor, admeasuring about construction of 74.63 sq.mtrs along with the undivided share of 27.53 sq. mtrs together with construction standing thereon in the scheme known as "Devkrupa Crystal", lying, being and situate on the land of survey No.57/2, T.P No.73, F.P.No.26/2 situate at Moje: Vinzol taluka Daskroi in the Registration sub-District and District of Ahmedabad-11 (Aslali). **Bounded by four side as mentioned below: East :** Margin and Devkrupa Divine, **West :** Passage and Flat No.H/201, **North :** Flat No.H/203, **South :** Flat No.H/205.

SI.No.3:-Borrower: Mr. Sureshbhai Dalsukhbhai Chauhan,101, Mahavir Residency, Mansarovar Road, Chankheda Road, Ahmedabad - 382424. **Also at:** E-75/501, 5th Floor, Sector E block, No 75, Swaminarayan Park, Opp Panasiya Residency, Kathwada Road, AT Naroda, Ahmedabad. **Also at:** Safai Kamgar, Ahmedabad Municipal Corporation, Sardar Patel Bhavan, Davapith, Ahmedabad - 380016. **Co-Borrower: Mrs. Kapilaben Sureshbhai Chauhan, W/o.** Sureshbhai Chauhan101, Mahavir Residency, Mansarovar Road, Chankheda Road, Ahmedabad - 382424. **Also at:** E-75/501, 5th Floor, Sector E block, No 75, Swaminarayan Park, Opp Panasiya Residency, Kathwada Road, AT Naroda, Ahmedabad.

Demand Notice Date: 21-06-2023. Amount claimed as per Demand Notice (Account No.1771870001106) being **Rs.19,77,647/-**respectively with further interest from **20-06-2023** onwards and other costs thereon; **Amount Outstanding: Rs.21,03,570/-** with further interest from 15-12-2023 onwards and other costs thereon.

DESCRIPTION OF THE PROPERTY: All that piece and parcel of immovable property bearing of Ahmedabad in Sector No 'E',Block No 75, Flat no 501 on the fifth floor, admeasuring about land of 91.95 sq.mtrs/110 sq yards together with construction standing thereon in the scheme known as "Swaminarayan Park (Naroda)" lying being and situate on the land of Revenue survey No 610 and 632 T.P no 121, FP No (22-44) 1 and (22-44) and (22-44)2 situate at moje Naroda , Taluka City in the registration sub- District and district of Ahmedabad 6 (naroda). **Bounded by four side as mentioned below: North :** Sector E Block no 75, Flat no 502. **South :** Society Internal Road, **East :** Sector E Block No 75, Flat no 504. **West :** Society Internal Road.

SI.No.4:-Borrower:Mr. Padhiyar Mayurbhai Bhupatbhai, 36/426 Rushikesh Nagar, Gujrat Housing Board ,Maninagar, East Ahmedabad - 380008. **Also at:** Flat No D-57/202 , 2nd Floor, Swaminarayan Park, Opp Panasia Residency, Kathwada Road, Naroda, Ahmedabad. **Also at: Tailoring Work at 36/426,Rushikesh Nagar, Bhaipura, Khokhara, Ahmedabad-380008. Co-Borrower: Mr Bhupatibhai Padhiyar, S/o.**Mohanbhai Padhiyar, 36/426 Rushikesh Nagar, Gujrat Housing Board, Maninagar, East Ahmedabad - 380008. **Also at:** Flat No D-57/202, 2nd Floor, Swaminarayan Park, Opp Panasia Residency, Kathwada Road, Naroda, Ahmedabad **Also at:** Tailoring work at 36/426,Rushikesh Nagar, Bhaipura, Khokhara, Ahmedabad - 380008. **Co Borrower II : Mrs Anjanaben Padhiyar, 36/426, Rushikesh Nagar, Gujrat Housing Board, Maninagar, East Ahmedabad -380008.**

Demand Notice Date: 06-06-2023. Amount claimed as per Demand Notice (Account No.1771870001258) being **Rs.19,07,462/-** respectively with further interest from **06-06-2023** onwards and other costs thereon; **Amount Outstanding: Rs.20,63,515/-** with further interest from 15-12-2023 onwards and other costs thereon.

DESCRIPTION OF THE PROPERTY: All that piece and parcel of Flat no 202, 2nd Floor in block no 57, sector D admeasuring 91.95 Sq mtrs (Built Up area) or 110 sq yard along with total construction thereon in the scheme known as " Swaminarayan Park (Naroda)" on the part of the land held by Dharameid infrastructure limited bearing revenue survey no 610,632, PP no (22- 44) 1 paiki (22- 44) 2 of T.P.No 121 , Mauje Naroda (SIM) , Taluka Asarva , District , Sub- district- Ahmedabad. The Said property is **Bounded by North :** T.P road, **South :** Sector D, Block 57, Flat No 201, **East :** Sector D, Block no 57, Flat No 203. **West :** Internal Road of society.

Date: 15-12-2023

Authorised Officer,
Repco Home Finance Ltd.

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy
Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF IMP POWERS LIMITED

S.No	PARTICULARS	DETAILS
1.	Name of corporate debtor	IMP POWERS LIMITED
2.	Date of incorporation of corporate debtor	24/03/1961
3.	Authority under which corporate debtor is incorporated/registered	Ministry of Corporate Affairs, ROC- Ahmedabad
4.	Corporate identity number / limited liability identity number of corporate debtor	L31300DN1961PLC000232
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No. 263/3/2/2, Saiyi Village, Umakuin Road, Silvassa (U. T), Dadra & Nagar Haveli, 396230
6.	Date of closure of insolvency resolution process	18/12/2023
7.	Liquidation commencement date of corporate debtor	19/12/2023
8.	Name and registration number of the Insolvency Professional acting as liquidator	Mr. Ravindra Kumar Goyal IBBI/IPA-001/IP-P-02019/2020-2021/13098
9.	Address and e-mail of the liquidator, as registered with the Board	Eden I - 807, S G Highway, Godrej Garden City, Jagat Pura, Ahmedabad, Gujarat-382470 Email- ravindra1960_goyal@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the Liquidator	Mavent Restructuring Services LLP, B-29, LGF, Lalpat Nagar-II, Delhi 110024 Email- liquidation.imp.power@gmail.com
11.	Last date for submission of claims	18/01/2024 (30 days from the Liquidation Commencement Date)

Notice is hereby given that the Hon'ble National Company Law Tribunal Ahmedabad has ordered the commencement of liquidation of the **IMP Power Limited** vide NCLT order pronouncement on 19/12/2023.

The stakeholders of **IMP Powers Limited** are hereby called upon to submit their claims with proof on or before **18/01/2024** to the liquidator at the address mentioned against Item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.


Ravindra Kumar Goyal
Liquidator of IMP Powers Limited
IBBI Reg. No. IBBI/IPA-001/IP-P-02019/2020-2021/13098
Registered Address: Eden I - 807, S G Highway, Godrej Garden City,
Jagat Pura, Ahmedabad, Gujarat-382470
Communication Address: Mavent Restructuring Services LLP,
B-29, LGF, Lalpat Nagar-II, Delhi 110024
Email: ravindra1960_goyal@yahoo.co.in, liquidation.imp.power@gmail.com
AFA Valid Upto 08/05/2024

Date: 21.12.2023
Place: Ahmedabad

Mystery of 'suspicious' car with fake embassy numberplate at Delhi Airport cracked

NEW DELHI : Days after the Singapore High Commissioner to India warned that a vehicle with the embassy number plate spotted at IGI airport was fake, the Delhi Police has figured out why the car made two trips to the premises.

It turns out that the vehicle was purchased from the Embassy in 2018 by a woman in South Africa, who asked her friend in Gurgaon to look after it. As the car wouldn't have been able to comply on Delhi's roads due to the ban on overage petrol and diesel vehicles, the latter, who runs a dog caregiver company, decided to retain the embassy's number plate to be exempted from checking, said police. She sent her employee to the airport, first to pick up a dog from its owner and second to give a receipt, it is learnt.

On November 24, the Singapore envoy, Simon Wong, shared pictures of the car, bearing a fake embassy number plate, on X, and

said: "Alert. The car below bearing 63 CD plate is FAKE. This is NOT our Embassy car. We have alerted MEA & the Police. With so many threats around, be extra careful when you see this car parked unattended. Especially at the IGI." Based on this, the immigration department, along with Delhi Police, initiated an inquiry. During investigation, they scanned several CCTVs, which showed the car was at IGI Airport's departure gate on two separate occasions – first to meet two men on November 20 and then to meet two women on November 23 – all from Punjab. "Investigation revealed the men boarded a flight to Canada and the women flew to the US. The immigration department later opened a Look Out Circular against the four people so they could question them and establish the identity of the driver," a source working with intelligence agencies said.



According to officials, the department submitted a draft to Transport Minister Kailash Gahlot. In a meeting last week, the minister called for some changes and suggestions.

NEW DELHI : Car owners whose overage vehicles have been impounded can soon expect some clarity as the Delhi transport department has given in-principle approval to the 'End of Life' Vehicle (ELV) policy, which is to be finalised in the next two weeks.

Following several complaints and petitions by more than 30 car owners, the Delhi High Court in August directed the department to frame a policy to release several seized ELVs on undertakings by the owner that if released, the vehicles won't "ply or be parked in any public space" within the city. According to officials, the department submitted a draft to Transport Minister Kailash Gahlot. In a meeting last week, the minister called for some changes and suggestions. Once the policy is finalised and approved, the government will give various options to those who want their vehicles back – transfer it to another city, sell it, register it as a vintage car as per the existing policy, or park it safely. The government will also give six months to the owner to decide what to do with the vehicle. After this, any such vehicle found plying will be



impounded and sent to the
scrapyard.

"The entire process is very simple and will be online. People will have to give an undertaking that they will not ply their vehicle or park it in a public place. When the vehicle is released, they will have to pay a certain amount — Rs 10,000 for four-wheelers and Rs 5,000 for two-wheelers. They can park it on private premises and will have to get parking proof given by MCD," said Shahzad Alam, Special Commissioner, Transport.

Another senior official said the same rules will apply to the vehicles nearing the end of their life (15 years for petrol vehicles and 10 years for diesel). "Several people claim they have vintage cars... For them, there will be a column to claim or register it as such as per the



West Bengal Chief Minister and TMC supremo Mamata Banerjee with party MPs addresses the media at Vijay Chowk, in New Delhi.

Missing 9-year-old girl kidnapped by landlord, raped and murdered: Delhi Police

NEW DELHI : Days after a nine-year-old girl went missing from her home, the Delhi Police said she was allegedly abducted, raped and murdered by her 52-year-old landlord who then dumped her body in a canal. The accused was arrested Sunday. Police said he had been evasive during questioning and they are trying to ascertain if he strangled the girl or threw her into the canal while she was alive. Police are yet to find her body and have deployed multiple divers from around the area to look for it. According to police, they received a call from the child's family about her disappearance on December 12. Her parents work as labourers. Her father said, "She was playing alone outside... We later assumed she was at a friend's place. When there was no sign of her, we lodged a complaint... police told us she was seen with our landlord, who lives near our home. We have been living on rent at his place for over two years. He even offered to



help us find her..."

DCP (Outer North) Ravi Kumar Singh said the girl was last seen near her home around 2 pm. "The accused offered to give her a ride and the minor was seen getting into his car."

CHANGE OF NAME
I HAVE CHANGED MY
OLD NAME FROM
PATEL KENIL PRAVIN
TO NEW NAME
PATEL KENIL
PRAVINCHANDRA
& I WILL BE KNOWN AS
NEW NAME WHICH
PLEASE NOTE.
SD: PATEL KENIL
PRAVINCHANDRA
ADD: 80, SATYADEV
FALIYU, HATHUKA
TALUKA, VALOD- 396460

CHANGE OF NAME
I HAVE CHANGED MY
OLD NAME FROM
PATEL RITA PRAVIN
TO NEW NAME
PATEL RITABEN
PRAVINCHANDRA
& I WILL BE KNOWN AS
NEW NAME WHICH
PLEASE NOTE.
SD: PATEL RITABEN
PRAVINCHANDRA
ADD: 80, SATYADEV
FALIYU, HATHUKA
TALUKA,
VALOD- 394640

We searched for him and found he had been injured in an accident and was not in a condition for his statement to be recorded." On December 15, the accused allegedly hit a canter truck with his scooter. Police are probing if it was an accident or if he tried to hurt himself "intentionally".

On Sunday, police questioned him at the hospital and he allegedly confessed to the crime. "He said he took the girl in the car and drove to 10-20 different localities in search of an isolated place.

Only 4 lakh registrations: Why Delhi's unauthorised colonies lag behind

NEW DELHI : During a brief debate in the House on regularisation of unauthorised colonies, Union Minister of Housing and Urban Affairs Hardeep Singh Puri noted that while around 40 to 50 lakh people live in unauthorised colonies, and 8 to 10 lakh registrations are needed for regularisation, only 4 lakh registrations have happened till date. "Clearly more work needs to be done," he added. Puri's comment highlighted a key problem affecting unauthorised colonies: Lack of registration.



stand in terms of eligibility. "Only if the resident is eligible will they be able to go on to the next step, which is registration," he said.

area under the Ancient Monuments and Archaeological Sites and Remains Act, 1958, Yamuna flood plains, and Master Plan roads are particularly vulnerable to eviction and demolition by the authorities.

PUBLIC NOTICE

I the understand JITENDRA G. ZAVERI Aged about 65 years Residing : B/1403, MADHAV ELEGANCE, BEHIND MADHAV PLATINA ISKON TEMPLE ROAD, JAHANGIRPURA, SURAT. Do hereby on solemn affirmation state as under:-

I live at above address and In Month of December-2023 my below mentioned Share Certificate was misplaced/lost/Stolen. I search it very much but it was not found.

Details of Share Certificate are as below.

Sr.No.	Name Of Share Holder	Name of Company	Folio No	No. of Share	Certificate No.	Distinctive No.
1	jitendra G. Zaveri	KINTECH RENEABLES LTD., 8, Shivdilli Plaza, HM Rd, Ahmedabad-380015	234	50	44	518801 TO 518851

Above Share Certificate missing F.I.R. File Rander Police Station and this purpose this affidavit made.

The Above Stated facts are the true and correct to the best of our knowledge and belief.

Place: Surat, Date: 20-12-2023

PUBLIC NOTICE	
That the previous Public Notice was issued on dtd.12.12.2023 in "<u>Sushila Times</u>" regarding LOSE OF ORIGINAL SALE DEED AND ITS REG. RECEIPT by me/us that the wrote Previous Owner's Original Sale Deed No.10620, dtd.26.11.2009 and its Original Fees Receipt instead of Sale Deed No.10628, dtd.26.11.2009 Hence Now That in the "PUBLIC NOTICE" there should be always read, considered and referred "Sale Deed No.10628, dtd.26.11.2009". Date: 20/12/2023 Its through by us an advocates	
Chandrakant K. Soni [Advocate & Notary] Office Nos. 8 to 9, Kalpana Shopping, Palanpur Patisya, Rander Road, Surat- 395009 Mobile No. 9824115582	Mayank. J Soni [Advocate] C/602, Royal Regency, Vesu, surat Mo. No.9574447220

CHANGE OF NAME
I HAVE CHANGED MY
OLD NAME FROM
**PATEL PRAVIN
AMBUBHAI**
TO NEW NAME
**PATEL PRAVINCHANDRA
AMBUBHAI**
& I WILL BE KNOWN AS
NEW NAME WHICH
PLEASE NOTE.
**SD: PATEL
PRAVINCHANDRA
AMBUBHAI**
**ADD: 80, SATYADEV
FALIYU, HATHUKA
TALUKA, VALOD- 396460**

CHANGE OF NAME
I HAVE CHANGED MY
OLD NAME FROM
RAJESH
BASANTKUMAR GOYAL
TO NEW NAME
RAJESH BASANT
GOYAL
& I WILL BE KNOWN AS
NEW NAME WHICH
PLEASE NOTE.
SD: RAJESH BASANT
GOYAL
ADD: B-406, RAJHANS
SYNPHONIA, NEAR
AABHAV CHOKDI,
AABHVA,
SURAT- 395007

CHANGE OF NAME
I HAVE CHANGED MY
OLD NAME FROM
**PATEL RAMANLAL
KANJIDAS**
TO NEW NAME
**PATEL RAMANBHAI
KANJIBHAI**
& I WILL BE KNOWN AS
NEW NAME WHICH
PLEASE NOTE.
**SD: PATEL RAMANBHAI
KANJIBHAI**
**ADD: PATEL VAS,
PALDI, MAHESANA,
GUJARAT- 384315**

CHANGE OF NAME
I HAVE CHANGED MY
OLD NAME FROM
MISTRY SUNILBHAI
THAKORBHAI
TO NEW NAME
MISTRY SUNIL
THAKORBHAI
& I WILL BE KNOWN AS
NEW NAME WHICH
PLEASE NOTE
SD: MISTRY SUNIL
THAKORBHAI
ADD: 11/SAJINI RAW
HOUSE, NEAR
SHIVALIK HEIGHTS,
SWAMINARAYAN
GURUKUL ROAD, CHALA,
VAPI, PARDI, VALSAD,
GUJARAT- 396191

CHANGE OF NAME
I HAVE CHANGED MY
OLD NAME FROM
HEMANSHUKUMAR
ISHVARBHAI PRAJAPATI
TO NEW NAME
HEMANSHUBHAI
ISHVARBHAI PRAJAPATI
& I WILL BE KNOWN AS
NEW NAME WHICH
PLEASE NOTE.
SD: HEMANSHUBHAI
ISHVARBHAI PRAJAPATI
ADD: JUNU GAMTD,
ADYAPOR, POST-
JAMANIYA, TAL- VALOD,
DIST. TAPI,
PIN NO- 394640,
GUJARAT

CHANGE OF NAME
I HAVE CHANGED MY
OLD NAME FROM
PANDEY
SANDEEPKUMAR
SHYAMNARAYAN
TO NEW NAME
PANDEY SANDEEP
SHYAMNARAYAN
& I WILL BE KNOWN AS
NEW NAME WHICH
PLEASE NOTE.
SD: PANDEY SANDEEP
SHYAMNARAYAN
ADD: 202, SARGAM CO.
OP. HOUSING SOCIETY,
OPP. GHAT KOPAR
SWEETS, CHHARWADA
ROAD, GUNJAN, VAPI,
PARDI, VALSAD,
GUJARAT- 396191

CHANGE OF NAME
I HAVE CHANGED MY
OLD NAME FROM
GOYAL RUBBY ATUL
TO NEW NAME
GOYAL RUBY ATUL
& I WILL BE KNOWN AS
NEW NAME WHICH
PLEASE NOTE.
SD: GOYAL RUBY ATUL
ADD: BUNGLOW
NO:- 133, SAURABH
SOCIETY, NEAR HARIA
HOSPITAL, PARDI,
VAPI, VALSAD,
GUJARAT- 396191

CHANGE OF NAME
I HAVE CHANGED MY
OLD NAME FROM
MISTRY ANJANABEN
SUNILBHA
TO NEW NAME
MISTRY ANJANA SUNIL
& I WILL BE KNOWN AS
NEW NAME WHICH
PLEASE NOTE.
SD: MISTRY ANJANA
SUNIL
ADD: 11/SAJNI RAW
HOUSE, NEAR
SHIVALIK HEIGHTS,
SWAMINARAYAN
GURUKUL ROAD, CHALA,
VAPI, PARDI, VALSAD,
GUJARAT- 396191

૨૧ - ડિસેમ્બર - ૨૦૨૩ - ગુરુવાર

21 - DECEMBER - 2023 - THURSDAY

SILVASSA

સેતુ ફાઉન્ડેશન તરફથી સ્વેટરનું વિતરણ

વિરલે ગોહિલ , ભરૂચ (અમેરિકા) ની વર્ષગાંઠ નિમિત્તે આજરોજ સેતુ ફાઉન્ડેશનના પ્રશાંત ભાઈ પંડયા ના સહયોગથી રોનનભાઈ રાજુભાઈ એવા સ્વેટરનું વિતરણ કરવામાં આપ્યું. આ ઉપરાંત દરેક શિક્ષકને ભગવદ્ ગીતા આપવામાં આવી. જેમાં સંસ્થાનાં પ્રશાંતભાઈ, ડાહજર રહ્યા હતા. આ માટે

એલ&ટી ફાઇનાન્સ હોલ્ડિન્સ લિમિટેડ (એલ&ટી ફાઇનાન્સ હોલ્ડિન્સ લિ. સાથે 4થી ફિએમ્બર, 202૩ના રોજ અમલ સાથે સમાઈ જવા દ્વારા વિલીનીકરણની રીતે એકીકરણની યોજના હેઠળ અનાઈની એલ&ટી ફાઇનાન્સ લિ.) નોંધપાત્ર કાર્યાલય: એલ&ટી ફાઇનાન્સ હોલ્ડિન્સ લિમિટેડ, વૃંદાવન બિલ્ડિંગ, પ્લોટ નં. 177, કાલીના, સીએસટી રોડ, મર્સિડીઝ ગોમુખની નજીક, સાંતાક્રુઝ (પૂર્વ), મુંબઈ-400098. CIN No.: L67120MH2008PLC181833 શાખા કાર્યાલય સુરત	
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જાહેર સૂચના – મિલકતની હરાજી ક્રમ વેચાણ

એલ&ટી ફાઇનાન્સ હોલ્ડિન્સ લિમિટેડના અધિકૃત અધિકારી સિક્યુરિટાઇઝેશન એન્ડ રિસ્કન્ટ્રકશન ઓફ ફાઇનાન્સિયલ એસેટ્સ એન્ડ એન્જેસમેન્ટ ઓફ સિક્યુરિટી ઈન્ટેરેસ્ટ એક્ટ 2002 (54/ 2002) અને કથિત ધારા હેઠળ આપવામાં આવેલી સત્તાની અજમાયશ કરતાં નિનાદિભિત મિલકતો તેનાં લેણાં અને તેની પરનું વ્યાજ, શુલ્ક અને ખર્ચ વગેરે વસૂલ કરવા માટે **“જાહેર ઈ-હરાજી”** થકી **“જેમ છે જ્યાં છે ઘોરણો” અને “જેમ છે જે સ્થિતિમાં છે”** ધોરણે ઈ-હરાજી કરવા માને છે.

પ્રમાણદાર અને સહ-પ્રમાણદારનું નામ	સંરક્ષિત મિલકતનું સરનામું	લોન અકાઉન્ટ નંબર(રે)	પ્રત્યક્ષ લીધેલી કબજે	બાનાની રકમ પછી અથવા અનામત કિંમતથી વધુ (રૂમાં)	14.12.202૩ના રોજ કુલ બાકી હોવા	અનામત કિંમત (રૂમાં)	નિરીક્ષણની તારીખ	હરાજીની તારીખ અને સમય
1. ભરત સોનાવણી	સંપત્તિના કુલ્કડાં અને ખંડ બંધાનું સરનામું આ મુજબ છે: 'ગેલવ પાર્ક-2' કે જે સુરત જિલ્લાના એલપાલ તાલુકાના ઈલાનાપુર ગામના રેવન્યુ સર્વે નં. 117 અને 105/૮ એટલે કે બ્લોક નં. 2૬4 (કે. જે. પી. બ્લોક નં. 264-89 પછી) ધરાવતી જમીન ખાતે આવેલ છે, તેનો પ્લોટ નં. 131 (મંજૂર થયેલ પ્લોટના પ્લોટ નં. 89 મુજબ), જેનું માપ 100.૩ ચો. વાર એટલે કે 83.86 ચો. મી. (7/12ના ઉત્તરા મુજબ તેનું માપ લગભગ 83.69 ચો. મી. થાય છે) થવા જાય છે અને ઉપર પ્લોટ અર્ધ બીચે મુજબ સીમાબંધ છે:	H00826300 121105646 H00826300 121105646 L	29.10.2023	૧. 1,52,600/-	રૂ. 23,71,207.86/-	રૂ. 15,26,000/-	18.01.2024	23-01-2024 બપોરે ૩ વાગ્યે
2. મંગળાબેન મોહનભાઈ સોનાવણી								
3. ભરત પેદાઈદર (તેમના પ્રોપરાઈટર ભરત સોનાવણી મારફતે)								
	પૂર્વે પ્લોટ નં. 160ની પાસે આવેલી સંપત્તિ							
	પશ્ચિમે પાસે આવેલો રોડ							
	ઉત્તરે પ્લોટ નં. 130ની પાસે આવેલી સંપત્તિ							
	દક્ષિણે પ્લોટ નં. 132ની પાસે આવેલી સંપત્તિ							
1. મયુર પેરાશાઈ પટેલ	સંપત્તિના કુલ્કડાં અને ખંડ બંધાનું સરનામું આ મુજબ છે: પ્લોટ નં. 75, જેનું માપ 5.91 X 10.97 એટલે કે 64.83 ચો. ફુ. એટલે કે 9૨.38 ચો. મી. સુપર બ્લોક આ એવીજ અને 64૨ ચો. ફુ. એટલે કે 59.67 ચો. મી. બ્લોક અપ એવીજ થાય છે, જેની સાથે "શિવ ડેવિડેન્સીના રોડ અને કો.ઓપ્.માં 47.28 ચો. મી.ના અવિભાજિત કિસ્સાનો સમાવેશ થાય છે, જે રેવન્યુ સર્વે નં. 351/૮, બ્લોક નં. 400 જેનું માપ હેક્ટર-અરે-0-૭૩-94 ચો. મી. થવા જાય છે અને રેવ. સર્વેચો બ્લોક નં. 470 જેનું માપ હેક્ટર-અરે-0-૭4-08 ચો. મી. થવા જાય છે, તે મોજે ગામ હાથકર, તાલુકો કામરેજ, જિલ્લો: સુરત, ગુજરાત ખાતે આવેલી છે.	SRTHL1700 0891, SRTHL1700 0892	01.12.2023	૧. 1,44,670/-	રૂ. 25,26,824.72/-	રૂ. 14,46,700/-	18.01.2024	23-01-2024 બપોરે 1 વાગ્યે
2. અપેશા મયુર પટેલ								
	પૂર્વે સોસાબટીનો રોડ							
	પશ્ચિમે પ્લોટ નં. 70							
	ઉત્તરે પ્લોટ નં. 76							
	દક્ષિણે પ્લોટ નં. 74							
1. અનિલકુમાર બી. ડડાકિયા	સંપત્તિના કુલ્કડાં અને ખંડ બંધાનું સરનામું આ મુજબ છે: ફ્લોટ નં. 402, એલો માપ 5.91 X 10.97 એટલે કે 64.83 ચો. ફુ. એટલે કે 92.38 ચો. મી. સુપર બ્લોક આ એવીજ અને 642 ચો. ફુ. એટલે કે 59.67 ચો. મી. બ્લોક અપ એવીજ થાય છે, જેની સાથે "બંદિદશા રેસિડેન્સી-૮"ના બિલ્ડિંગ નં. 14ની જમીનમાં અવિભાજિત કિસ્સો, જે રેવન્યુ નં. ૬4, બ્લોક નં. 128 ખાતે આવેલ છે, જેનું માપ 915 ચો. મી. અને આકાર ૩. 13.00 મીટા થવા જાય છે, મોજ સમઘડા, તાલુકો એલપાલ, જિલો સુરત.	SRTHL1800 1593, SRTHL1800 1721	29.10.2023	૧. 68,834.50/-	રૂ. 27,27,892.44/-	રૂ. 6,88,345/-	18.01.2024	23-01-2024 સવારે 11 વાગ્યે
2. શાંતલાલ વેળાજીભાઈ ડડાકિયા								
	પૂર્વે ફ્લોટ નં. J-401							
	પશ્ચિમે ખુદી જમીન							
	ઉત્તરે ફ્લોટ નં. J-403							
	દક્ષિણે ખુદી જમીન							

જાહેર હરાજીના નિયમો અને શરતો

- ઈ-હરાજી વેચાણ એઈઈ અને જાહેર ઈ-હરાજી માધ્યમ થકી સાક્ષેપી એક્ટની જોગવાઈઓ હેઠળ વેબસાઈટ https://sarfaasi.E-auctiontiger.net થકી અધિકૃત અધિકારી દ્વારા એનલાઈન હાથ ધરાઈ રહ્યું છે.
- જાહેર ઈ-હરાજી ઉકાંત ઉદ્દેશિત તારીખ અને સમયે હાથ ધાર્યો, જ્યારે ઉકાંત ઉદ્દેશિત સંરક્ષિત અસ્કયામત **“જેમ છે જ્યાં છે ઘોરણો” અને “જેમ છે જે સ્થિતિમાં છે”** ધોરણે વેચવામાં આવશે.
- જાહેર ઈ-હરાજી ભાગ લેવા માટે ઈશ્વરક ખરીદદાર/વિજેત્રએ**22.01.2024** ના રોજ અથવા પૂર્વે પાન કાઢ, કંપનીના કિસ્સામાં બેંકોનો દરખાવ અને સરનામાના પુરાવાની નકલો સાથે સંરક્ષિત અસ્કયામતોની અનામત કિંમતના 10%ની ફિક્સેબલ બાનાની રકમની ચૂકવણીની વિગતો સુપરત કરવાની રહેશે.
- જાહેર ઈ-હરાજીમાં સફળ નહીં થયેલા બધા અર્થ બિલકોની બાનાની રકમ એલેટીએચએફ દ્વારા જાહેર ઈ-હરાજી બંધ થયાના 7 દિવસમાં રિક્ડ કરાશે. બાનાની રકમ પર કોઈ વ્યાજ નહીં આપશે.
- સફળ ખરીદદાર/વિજેતે તેની/તેમની ઓફરના 25% (બાનાની રકમનો સમાવેશ) ડી.ડી./પી.ઓ.ના રૂપમાં “એલ&ટી ફાઇનાન્સ હોલ્ડિન્સ લિમિટેડ”ને નામે મુંબઈ ખાતે**23.01.2024**ના રોજ 18.00 કલાકે અથવા તે પૂર્વે, એટલે કે, ઈ-વિત્તામીના દિવસે અથવા આગામી કામચઠાના દિવસ, એટલે કે,**24.01.2024**ના રોજ જમા કરવાના રહેશે, જે ડિપોઝિટ એલ&ટી ફાઇનાન્સ હોલ્ડિન્સ લિમિટેડ દ્વારા પુષ્ટિ કરશે, જેમાં નિજાણ થતાં વેચાણ નિષ્ફળ થયું છે એવું ધાર્યામાં આચરે અને કથિત સફળ બિલકરની બાનાની રકમ જમા કરાશે. બાકી રકમ, એટલે કે, ખરીદી કિંમતના 75 ઃ ખરીદદાર દ્વારા એલ&ટી ફાઇનાન્સ હોલ્ડિન્સ લિમિટેડના સ્ટેપર મિલકતોના વેચાણની પુષ્ટિના પેટરના દિવસે અથવા તે પૂર્વે અથવા કાગદાની જોગવાઈ અનુસાર આવા વિસ્તારીત સમયગાળામાં ખરીદદાર દ્વારા ચૂકવવાપાત્ર રહેશે.
- મિલકતના નિરીક્ષણ અથવા વધુ માહિતી માટે સંબંધિત બિડરો સંપર્ક કરે: અધિકૃત અધિકારી, એટલે કે, **“નામ - પીયુષ પટેલ, સંપર્ક નં. 9925111077, એલ&ટી ફાઇનાન્સ હોલ્ડિન્સ લિમિટેડ, ઈકો કોમર્સ કોમ્પ્લેક્સ, નીનો મોન, 308થી 311 અને 322થી 326, ગુડી ગોએશ્વર રોડ, સંતોની આરાધ્નકી સામે, વેસુ, સુરત – ૩95007 અને સંતોષ તિવારી, સંપર્ક નં. 9920490126, એલ&ટી ફાઇનાન્સ હોલ્ડિન્સ લિમિટેડ, ઓહિસ, ઘોડિયા બિલ્ડિંગ, પ્લોટ નં. 177, કાલીના, સીએસટી રોડ, મર્સિડીઝ શોરૂમ, સાંતાક્રુઝ (પૂર્વ), મુંબઈ - 400૦98”** ખાતે સંપર્ક કરી શકે છે. ઈ-હરાજીના કોઈપણ તબક્કે અધિકૃત અધિકારી કોઈપણ કારણ આપ્યા વિના અને કોઈપણ પૂર્વસૂચના વિના બિડ/ઓફર સ્વીકારી /નકારી / સુધારણા/ રદ કરી શકે છે અથવા ઈ-હરાજી મોકૂફ રાખી શકે છે.
- સફળ ખરીદદાર/વિજેતે લાગુ કામદા અનુસાર મિલકત કબજેચ્છ કરવું/તેના/તેણી/તેમની તરફેણમાં કરાવી લેવા માટે ચૂકવવાનું આવકસહ કોઈ પણ કાનૂની લેણાં, જર, ચૂકવવાપાત્ર ફી, સ્ટેપર ક્યુટી, નોંધણી ફી વગેરે ભોગવવાનું રહેશે.
- ત્રણદાર/ગેરેન્ટર, જેઓ કથિત બાકી લેણાં માટે ઉત્તરદાતાની થાય, તેમણે આ વેચાણની સૂચનાને ઉકાંત ઉદ્દેશિત જાહેર ઈ-હરાજી વેચાણના હોલ્ડિંગ વિશે સિક્યુરિટી ઈન્ટેરેસ્ટ (એન્જેસમેન્ટ) નિયમોના નિયમ 8(6) હેઠળ સૂચના તરીકે આ વેચાણ સૂચના ગણાવવાની આવશે.
- ત્રણદાર(રે)/સહ-ત્રણદાર(રે)/ગેરન્ટર(રે)/વિજેતે મૂંઝાર(રે)ને અત્રે કથિત ઈ-હરાજીની તારીખ પૂર્વે ઉકાંત ઉત્તેભિત આખી લોનાનાં બાકી લેણાં ચૂકવી દેવા અને અનુલેધ કરવામાં આવે છે, જેમાં નિજાણ જવા પર એલ&ટી ફાઇનાન્સ હોલ્ડિન્સ લિમિટેડ એન્જેઓઆરએફએસઆઈ દ્વારા 2002માં નિર્ધારિત જોગવાઈઓ અનુસાર મિલકત વેચી નાખશે.
- ત્રણદાર(રે)/સહ-ત્રણદાર(રે)/ગેરન્ટર(રે)/વિજેતે મૂંઝાર(રે)/જાહેર જનતાનેઅને એલ&ટી ફાઇનાન્સ હોલ્ડિન્સ લિમિટેડની પૂર્વ લેખિત સંમતિ વિના નોટિસમાં સંદર્ભિત સંરક્ષિત અસ્કયામતો અને વેચાણ, ભાડાપ્રકાર કે અન્યથા ટ્રાન્સફર નહીં કરવા માટે ચેતવવામાં આવે છે.

તારીખ: 21.12.2023	સહી/—
સ્થળ: સુરત	અધિકૃત અધિકારી
	એલ&ટી ફાઇનાન્સ હોલ્ડિન્સ લિમિટેડ વતી

 Bandhan Bank		રીજનલ ઑફિસ: નેતાજી માર્ગ, મીઠાખળી છ રસ્તા પાસે, એલિસબ્રિજ, અમદાવાદ-૬. ફોન: ૯૧-૭૯-૨૬૪૨૧૬૭૧-૭૫		
સાકેતિક કબજા અંગેની નોટિસ				
ધ સિક્યુરિટાઇઝેશન એન્ડ રિસ્કન્ટ્રકશન એન્ડ ફાઇનાન્સિયલ એસેટ્સ એન્ડ એન્જીસમેન્ટ ઑફ સિક્યુરિટી ઈન્ટેરેસ્ટ એક્ટ, ૨૦૦૨ની કલમ ૧૩(૧૨) હેઠળ આપવામાં આવેલી સત્તાઓ, કે જેનો અર્થ ધ સિક્યુરિટી ઈન્ટેરેસ્ટ (એન્જીસમેન્ટ) રૂલ્સ, ૨૦૦૨ના નિયમ ૩ માં આપવામાં આવ્યો છે, તે સત્તાઓનો ઉપયોગ કરતાં નોટિસ આપવામાં આવે છે કે, અધિકૃત અધિકારીએ, અહીં જણાવેલાં ખાતાનાં દેવાદારોને કિમાન્ડ નોટિસ પાઠવી હતી અને તેમાં તો નોટિસ મળ્યાની તારીખથી ૬૦ દિવસની અંદર, રકમ ભરપાઈ કરી દેવા માટે જણાવ્યું હતું. દેવાદાર આ રકમ ભરવામાં નિષ્ફળ ગયા હોવાથી, દેવાદાર અને જાહેર જનતાને નોટિસ આપવામાં આવે છે કે, નીચે સહી કરનાર વ્યક્તિએ,ઉપરોક્ત ધારાની કલમ ૧૩ની પેટા કલમ (૪) જેનો અર્થ ઉપરોક્ત ધારામાં નિયમ ૮ માં આપવામાં આવ્યો છે—તે મુજબ તે વ્યક્તિ (નીચે સહી કરનાર) ને મળેલી સત્તાનો ઉપયોગ કરીને, તેણે અહીં નીચે જે મિલકતનું વર્ણન આપવામાં આવ્યું છે, તે મિલકતનો સાકેતિક કબજો લઈ લીધો છે. આથી, ખાસ કરીને દેવાદાર અને જાહેર જનતાને ચેતવવામાં આવે છે કે તે મિલકત અંગે કોઈપણ પ્રકારનો વ્યવહાર કરવો નહીં અને છતાં જો તે મિલકત અંગે કોઈ પણ પ્રકારનો વ્યવહાર કરવામાં આવશે તો તે અંગેની રકમ, વ્યાજ, ખર્ચ અને શુલ્ક બાબતે, બેંકને આદીન રહેશે. સિક્કોઈ એસેટ રીડીમ કરવા/પરત મેળવવા માટે ઉપલબ્ધ સમયના સંદર્ભે કાયદાની કલમ ૧૩ની પેટા કલમ (૮) ની જોગવાઈઓ તરફ કસજીદાર/ગીરે મૂકનારનું ધ્યાન દોરવામાં આવે છે.				
દેવાદારનું નામ અને લોન ખાતા નં.	મોટેગેજ મિલકતનું વર્ણન (સિક્કોઈ એસેટ)	કિમાન્ડ નોટિસની તારીખ	સાકેતિક કબજા અંગેની નોટિસની તારીખ	કિમાન્ડ નોટિસની તારીખ મુજબ બાકી રકમ
શ્રી રમેશભાઈ એમ યાદવ શ્રીમતી શાંતિબેન મેવાભાઈ યાદવ ૨૦૦૦૩૧૨૦૦૦૧૯૯૫૬	તમામ ચલ અને અચલ સંપત્તિ, જે ફાઈનલ પ્લોટ નં.૫૭૪,૫૭૩,૫૭૬,૭૫૧+૭૫૭,૭૫૯+૭૬૧, એલ.આઈ.જી.—૨/એફ-૧૦૮ ચૌકિમિનેસ્ટર આવાસ યોજના એલ.આઈ.જી. ૨, અંધારા બેંક સામે, તિથલ રોડ, ભાગદાવાડા, વલસાડ, ગુજરાત-૩૯૬૦૦૧ સ્થિત છે અને જે આવરિત છે: ઉત્તર: આંતરિક માર્ગ/સીમાંત ખુશી જમ્યા, પૂર્વ: ઓ.ટી.એસ. અને લિક્ક, પશ્ચિમ: ફ્લેટ નં.૧૦૭, દક્ષિણ: પેસેજ અને ફ્લેટ નં.૧૦૫	૦૫.૦૬.૨૦૨૩	૧૫.૧૨.૨૦૨૩	૩.૮,૩૧,૧૦૬.૫૧ (૩૦.૦૪.૨૦૨૩ના રોજ)
શ્રી બલીભાઈ લોહાર શ્રીમતી સુરજબેન બલીભાઈ લુહાર શ્રી શેરબહાદુર બલીભાઈ લોહાર ૨૦૦૦૩૧૨૦૦૦૨૨૩૩૦	તમામ ચલ અને અચલ સંપત્તિ, જે ફાઈનલ પ્લોટ નં.૭૧, ૭૧/બી પ્રમુખ ગ્રીન, સાઈ પાર્ક, પાણીની ટાંકી અબ્રામા પાસે, વલસાડ, ગુજરાત-૩૯૬૦૦૧ સ્થિત છે અને જે આવરિત છે: ઉત્તર: ખાનગી પ્લોટ નં.૭૧/એ, પૂર્વ: પ્લોટ નં.૭૮, પશ્ચિમ: આંતરિક માર્ગ, દક્ષિણ: પ્લોટ નં.૭૨	૦૫.૦૬.૨૦૨૩	૧૮.૧૨.૨૦૨૩	૩.૧૮,૩૯,૯૮૨.૭૧ (૩૦.૦૪.૨૦૨૩ના રોજ)
શ્રી પંકજ એસ ત્રિપાઠી શ્રીમતી મીનાબેન પંકજભાઈ ત્રિપાઠી ૨૦૦૦૩૧૨૦૦૦૨૨૦૯, ૨૦૦૦૩૧૨૦૦૦૨૨૧૧	તમામ ચલ અને અચલ સંપત્તિ, જે ફાઈનલ પ્લોટ નં.૩૧, ૩૧ શિવ મંદિર સામે, રામ નગર, અબ્રામા, વલસાડ, ગુજરાત, ગુજરાત-૩૯૬૦૦૧ સ્થિત છે અને જે આવરિત છે: ઉત્તર: પ્લોટ નં.૩૨, પૂર્વ: પ્લોટ નં.૪૯, પશ્ચિમ: રોડ, દક્ષિણ: રોડ	૦૫.૦૬.૨૦૨૩	૧૫.૧૨.૨૦૨૩	૩.૧૧,૦૨,૨૮૬.૫૩ (કુલ રકમ ૩૦.૦૪.૨૦૨૩ના રોજ)
શ્રી સરથ વેડીડસાન એરૂવા શ્રીમતી ગાયત્રી વેંકટેશ એરૂવા ૨૦૦૦૩૧૨૦૦૦૨૧૪૫	તમામ ચલ અને અચલ સંપત્તિ, જે ફાઈનલ પ્લોટ નં.૬૯+૭૨, ૧૦૪ ગોકુલધામ રેસીડેન્સી, પાર્વતી મોટર્સ પાસે, વેજલપોર, ધમડાચી, વલસાડ, ગુજરાત સ્થિત છે અને જે આવરિત છે: ઉત્તર: ફ્લેટ નં.૧૦૫, પૂર્વ: પેસેજ, પશ્ચિમ: ખુશી જમ્યા, દક્ષિણ: ફ્લેટ નં.૧૦૩	૦૫.૦૬.૨૦૨૩	૧૫.૧૨.૨૦૨૩	૩.૬,૧૨,૫૮૬.૧૩ (૩૦.૦૪.૨૦૨૩ના રોજ)
શ્રી તેજસ અનિલભાઈ પટેલ શ્રી અનિલભાઈ નાથુભાઈ પટેલ શ્રીમતી હંસાબેન અનિલભાઈ પટેલ ૨૦૦૦૩૧૨૦૦૦૧૬૯૬	તમામ ચલ અને અચલ સંપત્તિ, જે ફાઈનલ પ્લોટ નં.૪૧,૪૨, ૨૦૪ સાગર કોમ્પ્લેક્સ, સાઈ મિલન હોલ પાછળ, પારડી સાંધપોર, રોહીયા નગર, વલસાડ, ગુજરાત-૩૯૬૦૦૧ સ્થિત છે અને જે આવરિત છે: ઉત્તર: ફ્લેટ નં.૨૦૩, પૂર્વ: આંતરિક માર્ગ, પશ્ચિમ: પેસેજ, દક્ષિણ: ખુશી જમ્યા	૦૫.૦૬.૨૦૨૩	૧૫.૧૨.૨૦૨૩	૩.૭,૩૩,૯૩૨.૯૧ (૩૦.૦૪.૨૦૨૩ના રોજ)
શ્રી નીતિન અમૃતલાલ પટેલ શ્રી ધર્મિષ્ઠાબેન નીતિનભાઈ પટેલ ૨૦૦૦૩૧૨૦૦૦૨૨૬૬	તમામ ચલ અને અચલ સંપત્તિ, જે ફાઈનલ પ્લોટ નં.૧, એ-૩૦૩ સનરાઈઝ એપાર્ટમેન્ટ એ બી સી, હીર રેસીડેન્સી, કઠવાડા ચાર રસ્તા પાસે, પીઠા રોડ, કઠવાડા, વલસાડ, ગુજરાત-૩૯૬૦૪૫ સ્થિત છે અને જે આવરિત છે: ઉત્તર: પેસેજ અને ફ્લેટ નં.૩૦૪, પૂર્વ: ફ્લેટ નં.૩૦૨, પશ્ચિમ: ખુશી જમ્યા, દક્ષિણ: ખુશી જમ્યા	૦૫.૦૬.૨૦૨૩	૧૫.૧૨.૨૦૨૩	૩.૧૦,૫૩,૧૨૯.૫૫ (૩૦.૦૪.૨૦૨૩ના રોજ)
શ્રી વિજયભાઈ બાલુભાઈ પટેલ શ્રીમતી રસીલાબેન વિજયભાઈ પટેલ ૨૦૦૦૩૧૨૦૦૦૨૩૯૯	તમામ ચલ અને અચલ સંપત્તિ, જે ફાઈનલ પ્લોટ નં.૮, ૩૦૩ મુરલીધર રેસીડેન્સી, પાર્વતી મોટર્સ પાછળ, ગુંદલાવ, વલસાડ, વેજલપોર, વલસાડ, ગુજરાત-૩૯૬૦૦૧ સ્થિત છે અને જે આવરિત છે: ઉત્તર: ફ્લેટ નં.૩૦૨, પૂર્વ: રોડ, પશ્ચિમ: પેસેજ અને લિક્ક, દક્ષિણ: ફ્લેટ નં.૩૦૪	૦૫.૦૬.૨૦૨૩	૧૫.૧૨.૨૦૨૩	૩.૬,૮૪,૬૬૯.૬૨ (૩૦.૦૪.૨૦૨૩ના રોજ)
શ્રી રાહુલકુમાર અરજીભાઈ ગાયકવાડ શ્રીમતી રાહોડ મન્નાબેન જગદીશભાઈ ૨૦૦૦૩૧૨૦૦૦૧૮૨૪	તમામ ચલ અને અચલ સંપત્તિ, જે ફાઈનલ પ્લોટ નં.૫.૬, એ-૪૦૨ શિવલોક એપાર્ટમેન્ટ, શિવ દર્શન એપાર્ટમેન્ટ સામે, ગુંદલાવ, વલસાડ, ગુજરાત-૩૯૬૦૦૧ સ્થિત છે અને જે આવરિત છે: ઉત્તર: ફ્લેટ નં.એ ૪૦૩, પૂર્વ: ઓ.ટી.એસ., પશ્ચિમ: કમ્પાઉન્ડ વોલ અને ઓપન સ્પેસ, દક્ષિણ: શિવલોક બી ઈમારત	૦૫.૦૬.૨૦૨૩	૧૫.૧૨.૨૦૨૩	૩.૪,૦૭,૪૧૪.૮૬ (૩૦.૦૪.૨૦૨૩ના રોજ)
શ્રી કમલેશકુમાર કરણસિંહ ઠાકોર શ્રીમતી ધર્મિકાબેન પ્રવિણભાઈ ઠાકોર ૨૦૦૦૩૧૨૦૦૦૨૪૦૨	તમામ ચલ અને અચલ સંપત્તિ, જે ફાઈનલ પ્લોટ નં.૧, એ, એ ૪૦૪ સનરાઈઝ એપાર્ટમેન્ટ એ બી સી, હીર રેસીડેન્સી, કઠવાડા ચાર રસ્તા પાસે, પીઠા રોડ, કઠવાડા, વલસાડ, ગુજરાત-૩૯૬૦૦૧ સ્થિત છે અને જે આવરિત છે: ઉત્તર: ફ્લેટ નં.૪૦૫, પૂર્વ: પેસેજ, પશ્ચિમ: ખુશી જમ્યા, દક્ષિણ: ફ્લેટ નં.૪૦૩	૦૫.૦૬.૨૦૨૩	૧૫.૧૨.૨૦૨૩	૩.૭,૫૦,૩૪૪.૪૩ (૩૦.૦૪.૨૦૨૩ના રોજ)
શ્રી ભરત ચિંધા સોલુકે શ્રીમતી સંદ્યા ભરત સોલુકે ૨૦૦૦૩૧૨૦૦૦૧૧૭૧	તમામ ચલ અને અચલ સંપત્તિ, જે ૨૦૨ શ્રદ્ધા રેસીડેન્સી, આશીર્વાદ સો., મુકુંદ પારનેરા એન એચ ૮ અતુલ (સીટી), વલસાડ, ગુજરાત-૩૯૬૦૨૦ સ્થિત છે અને જે આવરિત છે: ઉત્તર: ખુશી જમ્યા, પૂર્વ: દાદર, પશ્ચિમ: ખુશી જમ્યા, દક્ષિણ: ફ્લેટ નં.૨૦૧	૦૫.૦૬.૨૦૨૩	૧૫.૧૨.૨૦૨૩	૩.૪,૯૫,૦૮૫.૭૪ (૩૦.૦૪.૨૦૨૩ના રોજ)
શ્રી અપેશકુમાર દિનેશચંદ્ર દેસાઈ શ્રીમતી ભારતીબેન અપેશકુમાર દેસાઈ ૨૦૦૦૩૧૨૦૦૦૧૦૦૬	તમામ ચલ અને અચલ સંપત્તિ, જે ફાઈનલ પ્લોટ નં.૧ થી ૪, બી જી/૨, ટ્રાઉન્ડ ક્લોર, સાઈ નિવાસ આર્ટમેન્ટ, વૈશાલી પાર્ક, ફૈલાશ રોડ, પારડી, રાંધપોર, વલસાડ, ગુજરાત-૩૯૬૦૦૧ સ્થિત છે અને જે આવરિત છે: ઉત્તર: ખુશી જમ્યા, પૂર્વ: ફ્લેટ નં.જી ૧, પશ્ચિમ: ફ્લેટ નંબર જી ૩, દક્ષિણ: પેસેજ અને પાર્કિંગ	૦૫.૦૬.૨૦૨૩	૧૫.૧૨.૨૦૨૩	૩.૪,૯૮,૪૦૮.૧ (૩૦.૦૪.૨૦૨૩ના રોજ)
સ્થળ: વલસાડ તારીખ: ૨૧/૧૨/૨૦૨૩	અધિકૃત અધિકારી બંધન બેંક લિમિટેડ			



શાળા

नमुना जी	
स्वारास्यची अर्थव्यवस्थाकरीता निमणज युनिस्टार ट्रेडिंकल प्रायक्टर्ड लिमिटेड	
मुंबई येथील मॉल्ल्यावा खनिजात व्यापारात कार्यरत (इन्फ्राल्म्यूनी ऑंठ बँकरटसी मोड ओंठ डिवीडा (इन्फ्राल्म्यूनी डिग्नल्लावर प्रोसेस फॉर कॉपोरेट पर्यसन) रेगुलेशन्स, २०१६ च नियात्र ३५(१)(१) अनुसार)	
आयव्यक्त तपशील	
१ कॉपोरेट ऋणकोषे नांव तबित पॅन/ सीआयएन/एलएनपीआर:	युनिस्टार ट्रेडिंकल प्रायक्टर्ड लिमिटेड सीआयएन: यु७९११०१एएचए२०११पीटीसी११२५५०
२ नॉलीक्कुकार कार्यालयत्था पाता:	२, कृष्ण धाम, रोज़ा टाऊनशिपर, एल.एस. रोज़ा मार्ग, मालाड (पूर्व), महाराष्ट्र-४०००१७.
३ वेबसाईटचे बुझाराल	म्हूद केलेले नाही
४ त्या इक्विटी असलेल्या स्वाधी मालमनेचे तपशील	कॉपोरेट ऋणकोषी मालमती ही वित्तिय मालमता आंठे आणि स्वारास्य मालमता किंवा बंड सामग्री नाही
५ मुख्य उत्पादने/सेवेच्या स्थापित क्षमता	लागू नाही. कॉपोरेट ऋणकोषी मॉल्ल्यावा खनिजाचा व्यापारत कार्यरत आहे.
६ मागील वित्तिय वर्षांत विक्री मुख्य उत्पादने/सेवेचे परिमाण व मुल्य	वित्तिय वर्ष २०११-१२ करिता मुख्य उत्पादनांची विक्री (सोनं ९६.५ मारा) हे १,५८,५३,००० होले. तद्नंतर वित्तिय वर्ष २०१२-१३ मध्ये उस्तावाल होला. आता कंपनीकडे कोणासाठी साठा नाही.
७ कंपनीसार/कमागारांची संख्या	शून्य
८ दोन वर्षांचे वित्तिय अखवाल (अनुसुधारीहरू), घनकांची वादी, अंतिम उपल्भन्न सुंगुणं तपशील बुझारालवर उस्तळ्व	ई-मेस पादवत्र प्राप्त करता रेडेंड. cirp.unistar@gmail.com
९ संकेताक्राचे कुलमत २२(२)(१) अंतर्गत दाखल अर्डीटाकराकता घराता उपल्भव	ई-मेस पादवत्र प्राप्त करता रेडेंड. cirp.unistar@gmail.com
१० स्वारास्यची अर्थव्यवस्था इक्विटी अंतिम तरीख	२६.१२.२०१३
११ भावी दाखल अर्डीटाकराचा तात्पुरती वादींचे वितरण दिनांक	०१.०१.२०१४
१२ तात्पुरत्या वादींचे उड्डि सादर करण्याची अंतिम तरीख	०६.०१.२०१४
१३ भावी दाखल अर्डीटाकराचा अंतिम वादी वितरणची तरीख	०१.०१.२०१४
१४ माहिती अखवाल, मुल्यमांकन अखवाल आणि भावी दाखल अर्डीटाकरा दाखल योग्येकराकता किती वितरणची तरीख	०६.०१.२०१४
१५ दाखल योजना सादर करण्याची अंतिम तरीख	२५.०१.२०१४
१६ ईओआय सादर करण्याचे ई-मेस	cirp.unistar@gmail.com
कृष्णा नंदी आयसीसी सी. सीओआवर प्रकिंगा पुणं कण्यासाठी कासमबादी लक्षात घेउन जेतून कोलमार्वादि कामत कार्यरत आहेत. आहे.	
दिनांक: २१.१२.२०१३	
टिकावा: मुंबई	
नोंद : आयबीबीआय/आयपीए-००१/आयपी-पी००१६७/२०१३-२०१६/१०५१६१ ५०५, ११११ सेन्टुरी बिङ्गनर सेंट्रल, वर्ल्ड ट्रेड सेंटरजवळ, सिंग रोड, सुरत-३९५००२, गुजरात.	
युनिस्टार ट्रेडिंकल प्रायक्टर्ड लिमिटेड	
२, कृष्ण धाम, रोज़ा टाऊनशिपर, एल.एस. रोज़ा मार्ग, मालाड (पूर्व), महाराष्ट्र-४०००१७.	

न्यायालय फाइल क्र. ३२

**मुंबई येथील राहण दिवाणी न्यायालय
व्यवसायिक दवाक क्र.१३०/२०२३**
(आदेश ५ नियम २९(१-७) दिवाणी प्रक्रिया संहिता)

दवावा सावर: १४.०१.२०२३
दवावा दाखल: २०.०३.२०२३

दिवाणी प्रक्रियेचा संकेतांक १९०८ चे
आदेश ५ नियम २ व्यवसायिक न्यायालय
कायदा २०१५ यांचे कलमा ६

निष्पत्ती,
फिराबंदीला उतर देण्यासाठी समस्त
रकम २७ अंतर्गत, ओ.बी. आरआर १,५,७ आणि ८ आणि ओ. ८, आर. ९,
दिवाणी प्रक्रिया संहिता

प्रमाणित निवेदन बँक,)
(भीषण परमारदास जी. विगार कुमार झा)

बँकिंग कंपनी अधिष्ठाता आणि हस्तांतरण कायदा, १९७० अंतर्गत
स्वातंत्र्य केलेली संस्था, त्याचे मुख्य कार्यालय दिल्ली क्रमांक ४८, सेक्टर १०,
झांका, नवी दिल्ली - ११००७५ आणि स्वातंत्र्य संपन्न शाखा कार्यालय पेशेर
रोड, २५ अवध विल्डिंग, पेशेर रोड, मुंबई - ४०००२६ येथे आहे.) फिराबंदी

विस्कूट

१. मे. अब्बास टुंकलस
₹/१, रूम नंबर १८, मरिनडा इमारत, एफ ब्लॉक अहमद झक्रेयाही नगर,
वांटे कोर्ट समोर, मुंबई - ४०० ०१९.

२. श्री सत्यज मोहम्मद अली (मालक)
₹/१, रूम नंबर १८, मरिनडा इमारत, एफ ब्लॉक अहमद झक्रेयाही नगर,
वांटे कोर्ट समोर, मुंबई - ४०० ०१९.

(दि. ५.१२.२०२३ रोजीच्या आदेशानुसार न्यायालय क्रमांक ३२ माननीय जयाधीश व्ही. एस पावळे
यांच्या अध्यक्षतेखाली)

ज्याअर्थी, उपरोक्त न्यायाळिकाऱ्या दावा: पंचाय नॅशनल बँकेने तुमच्या विस्कूट व्यवसायिक वादघोषी संबंधित खटला
दाखल केला आहे आणि फिलहाल सोयीचे समनस बाबतल्यापासून ३० दिवसांपेक्षा आत लेखी विधान दाखल
करण्यासाठी समनस बजावण्याची आहे आणि तुम्ही फाइन करण्यात अपराधशील झाल्याच ३० दिवसांच्या
या कालावधीत लेखी विधान, न्यायालयाद्वारे निहित केलेल्या, लेखी विधान नोंविषया कारणामुळे
आणि न्यायालयात योग्य वाटेल अशा खर्चाच्या देयकच्या कारणामुळे, लिखित विधान दाखल करण्याची
परवानगी आहेत, परंतु ते समनस प्रकाशित झाल्यान्या वारीयेपासून ३० दिवसांपेक्षा जास्त कालावधीत, समनस्या
मेंबरावा त्राहणेपासून एकत्री बोली हिवाकीची भुवत संपण्यावर, तुम्ही लेखी विधान दाखल करण्याचा अधिकार
माना आणि न्यायालय लिखित विधान नोंव पटावर घेण्याची परवानगी देणार नाही:

म्हणून फिराबंदी प्रार्थना करतो:-

अ) असे घोषित केले जाईल की, *C.L.C., ०४१.०.०/-* (सुर्ये आठ लाख सव्यांशरी हजार एकेकाळीस
सुर्ये) पैकी *रु.२६७८८८.००/-* (सुर्ये दोन लाख सर हजार दोनशे कोटी फक्त) चे व्याज आणि
शुल्क दि.३१.०८.२०२२ पर्यंत थक्काकी असलेली रकम आहे आणि उपरोक्त मुदत कर्त (वाहन)
सुविचार्येनुसार प्रतिवर्तिदासीने हे सुर्ये जोडलेल्या दायत्याचा परिश्रमालासून आणि *L+०५* ने.
दाने पोलीस ठाण्यास प्रकरण- आय-कूपन विवादिकाते केले आहे, प्रतियवर्तिकरून वादीला येणे आणि येथे
वसूल होईपर्यंत कालावधी कितीतरीवार सदर रोकू कर्त सुविषयकेतील.

ब) वरील खंड (अ) मध्ये म्हणू केलेली रकम वसूल करण्यासाठी वादीच्या बाजूने डिडी जारी केले जावे
आणि निरोपे केले जावे.

क) प्रतियवर्तिकाच्या वर्तमान आणि भविष्यातील मालमनेमधून (जंगम आणि स्थावर) डेडिटेशन रकमेची पूर्तता
करण्यासाठी डिडिटेशन रकम सुलभ करण्याचे खातरिजे वादीला दिले जाईल.

ड) सदर सवलत मालामाल (म्हणजे जात) माननीय न्यायालयाच्या आदेशानुसार आणि निर्देशानुसार विकली
आणि वसूल केली गेली आणि वरीलतीर विस्कूट विक्रीची रकम फिराबंदीला त्यांच्या दायत्याच्या रूप किंवा
अशेतः समाप्तीसाठी अदा केली जाईल.

ई) हे माननीय न्यायालय योग्य वाटेल त्याप्रमाणे खंड (अ) आणि (ड) च्या संदर्भात कोणतीही अंतर्गत
आणि/किंवा जाहीरित-अंतर्गत सवलत दिली जाऊ शकते.

फ) खटल्याच्या परिस्थितीनुसार आणि हे माननीय न्यायालय योग्य आणि योग्य वाटेल त्याप्रमाणे असे पुढील
आणि इतर सवलत नसू केले जातील.

मुद्दाला लागून, फिराबंदीकारदार उन्मिश्र हाह्नस्यासाठी समनस पाठवले आहे आणि दाव्याशी संबंधित सर्व
प्रमाणित उत्तरे देण्यास समनस आहे, किंवा वरील नावाच्या वादीला उतर देण्यासाठी अशा सर्व प्राप्तीची उतरे देण्यास
समनस आणि एखादी व्यक्ती सोबत आहेत, आणि छद्मतद अंतिम निकालासाठी निमित्त कमकुमते, तुम्ही तुमचे
सर्व साक्षीहार हजर केले पाहिजेत आणि तुम्ही साक्षीदार हे लज्ञात येथे आवश्यक आहे की तुमचा वेतना
चुकवलास, तुमच्या अनुमतिपूर्वितले खटल्याची सुनावणी करीत जाईल आणि उतरेले जाईल; आणि तुम्ही
तुमच्या दायत्या किंवा अधिकारातील कोणतेही बदलतले कुठल्याच प्रकारच्या आणामातून जगावे केवळ्या
गुमनवेशरी संबंधित प्राप्त असेलत किंवा तुमच्या वरील प्रमुख्या रकमेच्या समर्पणासाठी आणि विशेषतः वाद्याच्या
खातील कागदपत्रांसाठी अवनवून राहण्याचा तुमचा दावा आहे:-

मागली हस्ते व न्यायालयाच्या सिद्धांतीनी देण्यात आले.

आदि दिनकीनी ७ डिसेंबर, २०२३

भूता अँड असोसिएट्स (शिक्का) **निबंधकारिता**
फिराबंदीच्या बतरीने बंधेल **मुंबई येथील राहण दिवाणी न्यायालय**
कार्यालय क्रमांक ३, निरसा मजला, कोठारी राजम, शिद्राना सेंट लेंस,
पोलीस स्थान, काळा पोस्ट, फोर्ट, मुंबई - ४०००१९.
१०९८१८४४०५०५ / २२२२१६४६८
bhutandassociates@gmail.com / office@bhuta.co.in

या दाव्यातील पुढील तारीख ५ फेब्रुवारी २०२४ आहे. कृपया बहलूमूर्त राहण दिवाणी न्यायालय न्याय
न्यायालय यांच्या अधिकृत वेबसाइटवर या दाव्याची स्थिति आणि पुढील पुढील तारीख सापता.

[illegible]

Rajkamal Synthetics Limited
CIN No.: L45100MH1981PLC024344
Regd. Off.: 411 Alanta Estate Premises CHSL, G.M Link Road, Goregaon (East), Mumbai – 400063.
Ph. 022-48255368, 46059870; Email- rajkamalsynthetics@gmail.com

ADDENDUM TO NOTICE OF EXTRA ORDINARY GENERAL MEETING TO MEMBERS

This is the reference to Notice of the Extra Ordinary General Meeting ("EOGM") of Rajkamal Synthetics Limited ("the Company") is scheduled to be held on **Friday, 08th January, 2024 at 02.00 p.m.** through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM").

Subsequent to the issuance of Notice of EOGM, the Board of Directors of the Company have approved the appointment of Mr. Raj Manishkumar Mehta (DIN: 07102601) as an Additional Director under the category of Non - Executive Independent Director for 5 consecutive years, subject to approval of the members.

In Notice of EOGM it is proposed to appoint Mr. Raj Manishkumar Mehta (DIN: 07102601) as an Independent Director of the Company under the category on Non – Executive Director w.e.f. December 18, 2023 for a period of 5 consecutive years and shall not be liable to retire by rotation vide Item no.2 Notice of EOGM.

Please note that there no other modifications to Notice of EOGM and this addendum should be read in continuation of and in conjunction with the Notice of EOGM.

You may also refer to the communication sent to the Stock Exchanges in this regard on December 18, 2023. This Addendum to the Notice of the AGM shall form an integral part of the Notice of EOGM dated December 06, 2023. Accordingly, Registrar and Share Transfer Agent, Depositories, shareholders, agencies appointed for e-Voting, and other concerned authorities and persons are requested to take note of the resolution in Item no. 2 of the Notice of EOGM.

This Addendum is made available on the Company's website www.rajkamalsynthetics.com and on also submitted to Stock Exchanges and the Shareholders.

By Order of the Board of Directors
Rajkamal Synthetics Limited
Sd/-
Ankur Ajmera
Managing Director and CEO
DIN : 07890715

Date: December 20, 2023
Place: Mumbai



OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED
 Regd. Office : P. M. Nagar, 1st Street, Kongu Nagar Extn., Tirupur-641607. (TN)
 Corporate Office - Kohinor Square, 47th Floor, S. N. Kelkar Marg, R.G. Gadkari Chowk, Dadar (West), Mumbai 400 028

Without Prejudice Through Speed Post AD/ Email

Omkara/Mum/R768/2023-24
 12th December, 2023

To,

1. Tranzease Holdings (India) Private Limited ("Borrower"), Regd. Office: Office No. 2 and 3, Ground Floor, New Yashwant CHS, Govind Bachaji Road, Charai, Thane (West), Thane 400 601
Also at: Tranzease Holdings (India) Private Limited ("Borrower"), A-601, 6th Floor, Thane One, DIL Complex, Ghodbunder Road, Majiwade, Thane - 400 610

2. Mr. Anindya Chakrabarty ("Guarantor")
 1501, 15th Floor, Ixora Building, Hiranandi Meadows, Off Pokhran Road No. 2, Thane (West), Thane -400 610
3. Tranzease Automobile Management Solutions Private Limited (Corporate Guarantor), A-601, 6th Floor, Thane One, DIL Complex, Ghodbunder Road, Majiwade, Thane-400 610

Ref. : **Availment of Term Loan of Rs. 5 Crore for purchase of vehicles; from the New India Co-operative Bank Ltd., ("NICBL")** through loan facilities being Loan Account No. 021140080000036 (Debt) which assigned to Omkara Assets Reconstruction Private Limited

Subject: Repayment of outstanding loans or possession / surrender of vehicles (Cars); hypothecated to above Loan No. 0211400800000036

Dear Sir/Ma'am,

In around year 2017, your company was sanctioned with a term loan of Rs. 500 Lakh (Rupees Five Crore Only) from New India Cooperative Bank Ltd for purchase of vehicles/cars through starting letter ref. No. NIICRP/506/2017-18 dated 16th Dec. 2017. The said loan was repayable in 60 EMIs starting after one month from date of first disbursement; Repayment of loan through Escrow Account managed by I/L & FS Trust. The loan has been secured besides hypothecation of vehicles purchased, by assignment of cash flow/lease rentals to be credited in Escrow account held with NICBL. The said loan is further secured by guarantee of Mr. Anindya Chakrabarty (**Personal Guarantor**) and corporate guarantee of Tranzease Automobile Management Solutions Pvt. Ltd. as (**Corporate Guarantor**). The purchased vehicles have been leased to various corporate entities and third parties by your company and your company executed various security/financing documents (including hypothecation Agreement for Vehicles/ Cars on 06th February 2018.

By Assignment Agreement dated 31st March 2022, The New India Co-op. Bank Limited absolutely assigned and transferred unto and in favors of Omkara Assets Reconstruction Private Limited acting in its capacity as Trustee of Omkara PS 42/2021-22 Trust, the facilities, together with all underlying security interests, pledges and / or guarantees thereto and their rights, title and interests in all agreements, deeds and documents executed/ obtained in relation to or in connection with the said facilities including the right to file suit or institute such other recovery proceedings and / or take all such other actions as may be required for the purpose of recovery of the loans/ facilities and for the execution of Decrees/ Recovery Certificates/ other Orders, if any, and to initiate/ continue any other actions.

However, your company failed to repay the loan as per the terms and conditions of sanction. As a result, your account has been classified as Non-Performing Assets (NPA) since 31st March 2021. Therefore, in enforcement of our rights under the financing documents (including hypothecation agreement for motor vehicles) executed by you, now we request you to discharge your liability in full by paying the overdue amount of **Rs. 3,62,89,926/- (Rupees Three Crore Sixty-Two Lakh Eighty-Nine Thousand Nine Hundred Sixty-Two Only)** as on date 9th Dec. 2023 plus applicable interest thereon till date of payment OR hand-over the possession/surrender of the hypothecated vehicles (list enclosed as per schedule I) along with all original Vehicle Registration Certificate (RC) and all other documents within **7 (Seven) days** from the date of this notice.

It is made clear that if you fail to discharge your liability in full within the given time, our right of hypothecation shall be converted into a pledge and the possession of the said vehicles (As per List attached in schedule I) with you. Further, we shall exercise all our rights to sell or otherwise dispose of or deal with the said vehicles as per applicable law.

This will be without prejudice to our rights and remedies of suit for any shortfall in recovery.

Please acknowledge and confirm payment details.

Schedule - I : List of Hypothecation of Vehicles

Sr. No.	CAR Vehicles Regn. No.	Sr. No.	CAR Vehicles Regn. No.	Sr. No.	CAR Vehicles Regn. No.	Sr. No.	CAR Vehicles Regn. No.
1	UP 16 BU 3717	9	MH 03 CS 7292	17	UP 16 BW 7804	25	MH 03 CS 9605
2	MH 03 CS 4534	10	TS 08 FU 7919	18	TS 08 FY 1312	26	HR 26 DP 5006
3	KA 04 MU 4624	11	HR 26 DN 9069	19	HR 26 DP 3728	27	MH 03 CS 9704
4	MH 03 CS 6172	12	MH 14 GS 9485	20	KA 14 GY 2394	28	HR 26 DP 1609
5	HR 26 DN 0419	13	TS 08 FU 7920	21	MH 04 MU 9146	29	MH 03 DA 0218
6	DL 1 CZ 3299	14	HR 26 DP 0795	22	HR 26 DP 3677	30	HR 26 DP 0464
7	MH 03 CS 8124	15	HR 26 DP 2198	23	TS 08 FY 1316	31	TS 08 FY 4253
8	TS 08 FU 7917	16	HR 26 DP 6718	24	HR 26 DP 8853	32	MH 03 DA 0638

Your faithfully,

For Omkara Assets Reconstruction Pvt. Ltd.
 (Acting as Trustee of Omkara PS 42/2021-22 Trust)
 Authorised Signatory

Place : Mumbai

Date : 21-12-2023

[illegible]

कनानी इंडस्ट्रीज लिमिटेड

(सीआयएन: एलए११००५०५एल१८३पीएसटी०२५५८८)

नॉंदपीकृत कार्यालय: जीई-१८०८, भारत डाइमंडर स्ट्रीट, जी-ब्लॉक, बांद्रा कुर्ला कॉम्प्लेक्स, बांद्रा (पूर्व), मुंबई, महाराष्ट्र-४०००५१. दूरध्वनी: ०२२-४००५०५१. ई-मेल: investorgrievances@kananindustries.com, वेबसाइट: www.kananindustries.com

विशेष सर्वसाधारण सूचना- ई-वोटिंग माहिती व पुस्तक बंद करणीच्या सूचना

- याद्वारे सूचना देण्यात येते आहे की कंपनीची विशेष सर्वसाधारण सभा (इंजीएम) सोमवार, १५ जानेवारी, २०२४ रोजी सकाळी ११:३० वाजता (भाषा) कोर्टाच्या व्यवहार मालखाने पाठी कलेल्या सामान्य परिपत्रकक्रमांक १० रोजी २० सूचना परिपत्रकाद्वारे ८ एप्रिल २०२०, १३ एप्रिल २०२० आणि परिपत्रकक्रमांक क्र.०१/२०२१ दिनांक १३ जानेवारी, २०२१, ११/२०२१ दिनांक ०८ डिसेंबर २०२१, २०/२०२१ दिनांक १४ डिसेंबर २०२१, ०२/२०२२ दिनांक ०५ मे २०२२, १०/२०२२ दिनांक २८ डिसेंबर, २०२२ आणि ०५/२०२३ दिनांक २४ सप्टेंबर, २०२३ (एकूट) एकत्रित करण्यासाठी परिपत्रक देण्यात आले. पूर्वी एसआरएस संस्थापका परिपत्रक क्र.२२, २०२० च्या परिच्छेद २ व ४ मध्ये आवश्यकतेनुसार १३ डिसेंबर २०२२ रोजी किंवा त्यापूर्वी न्यायिक अधिकार क्षेत्रात (व्हीसी) किंवा तसेच ऑडिओ व्हिडिओअसत मिन्या (ओएचएम) द्वारे वॉरंट संस्थापकाचे (इंजीएम/सभा) ऑनलाईन करण्याची परवानगी दिल्यामुळे आणि कोर्टानुसंगित किंवा ओएचएमपरमिट होईल, या परिपत्रकांचे पालन करून, कायद्याच्या तत्तुती आणि व्ही (सूचीबद्ध दाखिले आणि प्रकटीकरण आवश्यकता) २०१५ (निरतिष्टा रच्युलेसन) नुसार इंजीएमच्या सूचनेमध्ये समूह केल्यामुळे विचार विचार करण्यासाठी सदस्यांच्या प्रत्यक्ष उपस्थितीद्वारे व्हीसी/ओएचएमद्वारे विशेष सर्वसाधारण सभा (इंजीएम) संपादन दिली आहे. विशेष संस्थापका सभेची सूचना करणारे १० डिसेंबर, २०२३ रोजी इलेक्ट्रॉनिक पद्धतीने पाठवले जात आहे आणि व्हीसी मध्ये कंपनी किंवा रिमोटद्वारे आधार ट्रान्सक्रिप्ट एंट्री आणि व्हिडिओडिस्क्रीनद्वारे नोंदीकृत आहेत. इंजीएमच्या सूचनेच्या प्रत्यक्ष पाठी पाठविण्याची आवश्यकता परिपत्रक परंपरेने व व्हीसीपर्यंतकराद्वारे खारीज करण्यात आली आहे.
- इंजीएमच्या सूचना व इंजीएममध्ये सामील होण्याच्या लोपित पत्रावलीतर्फे फक्त त्या सर्व सदस्यांना ईमेलद्वारे पाठवले जातील, ज्यांचे ईमेल पत्ते कंपनी किंवा लिंक टाइमलाईन मध्ये पर्यंत आहे. आधार ट्रान्सक्रिप्ट एंट्री (आरटीएस) किंवा व्हीसीद्वारे व्हिडिओडिस्क्रीनद्वारे सामील करण्यात आणि सभेची परिपत्रकक्रमांक नोंदीकृत आहेत. सदस्य केवळ व्हीसी/ओएचएम सुचिद्वारे इंजीएममध्ये सामील होऊ शकतात आणि सामीलही होऊ शकतात. इंजीएममध्ये सामील होण्याच्या सूचना आणि इंजीएम दरम्यान निमंत्रित इलेक्ट्रॉनिक व्होटिंग किंवा ई-व्होटिंग सिस्टीमद्वारे तसे ठाण्याची पद्धत इंजीएममध्ये सूचना देण्यासाठी असे. कंपनी कायदा, २०१३ च्या कलम १०३ अन्वये कोर्टाने निर्धारित करण्याच्या उद्देशाने (व्हीसी/ओएचएमद्वारे इंजीएमला उपस्थित राहण्या सदन्यांच्या उपस्थिती मोजली जाईल. इंजीएमची सूचना कंपनीच्या www.kananindustries.com वर आणि स्टॉक एक्सचेंजच्या वेबसाइटवर देखील उपलब्ध करून देता जाईल. www.bseindia.com आणि www.nseindia.com त्याची एक प्रत लिंक इन्स्टाईम इंडिया प्रा.लि.च्या <https://instavote.linkintime.com.in> या वेबसाइटवर देखील उपलब्ध आहे.
- ज्या सदस्यांचे ईमेल पत्ते व्हिडिओडिस्क्रीनमध्ये नोंदीकृत नाहीत ते खालील पद्धतीने इंजीएमच्या सूचनेमध्ये प्रस्तावित केलेल्या टाटासाठी ई-व्होटिंगद्वारे लोपित क्रेडिटिव्ह मॉड्युलियरसाठी नोंदीकृत करू शकतात:
- आयएसविक भाषापरकताद्वारे: कृपया पोलिटो ऑफिस, सदस्यांच्या नावा, शेअर सॉफ्टवेअरची स्कॅन केलेली प्रत (पुढे आणि मागे), फॅन (फॅन कार्डची स्वयं-साक्षात्कृत स्कॅन प्रत), आधार (स्वयं-प्रमाणित स्कॅन केलेले आधार कार्डची प्रत) आरटीएफके mt.helodeskinkintime.com वर ईमेलद्वारे पाठवावे आवश्यक तत्परीत आयादी.
- डॉकमेंट भाषापरकताद्वारे: कृपया डॉकमेंट खाली तयारीत (सॉफ्टवेअर-१६ अंकी तयारीत/१६ अंकी तयारीत किंवा एनएसडीएन-१६ अंकी डॉक्युमेंट-१/सॉलरयलव्ही), नाव, कलामेट मारार किंवा फॅमिन खाली दिवावण्याची प्रत, फॅन (फॅन कार्डची स्वयं-प्रमाणित स्कॅन केलेली प्रत) आणि (आधार कार्डची स्वयं-साक्षात्कृत स्कॅन प्रत) आरटीएफके mt.helodeskinkintime.com वर बघा. कृपया लक्षात ठेवा: तुमचा ईमेल पत्ता कायमस्वरूपी नोंदीकृत करण्यासाठी, सदस्यांना विनंती केली जाते की त्यांनी व्हिडिओडिस्क्रीनकडे इलेक्ट्रॉनिक होल्डिंग्सच्या संपर्काने, संबंधित व्हिडिओडिस्क्रीन संधर्भाप्रमाणे त्यांच्या ईमेल पत्ता नोंदवावे.
- कंपनी/आरटीए व्हिडिओडिस्क्रीनची समम्य साधले आणि अर नमूद केलेल्या भाषाप्रकाशनां लोपित होण्याच्या प्रमाण केलव.
- व्हीसी/ओएचएमद्वारे इंजीएममध्ये उपस्थित राहण्याच्या सूचनासाठी सदस्यांना इंजीएमची सूचना पाहण्याची विनंती केली जाते.
- ई-व्होटिंग:
- कंपनी कायदा, २०१३ च्या कलम १०८ चे पालन करून (अधिधिवम) कंपनी (व्यवस्थापक आणि प्रशासन) निमण, २०१४ च्या निमण २० सह वाचने, वेळोवेळी सुधारित केल्यामुळे, सामान्य सभेची माहिती करून (एसएस-२०) इन्टरनॅट २०१३ च्या कलम की सेक्टरद्वारे ऑफ इंडिया आणि व्हीसी (निरतिष्टा ऑफिशियल असे इलेक्ट्रॉनिक रिचयामेन्ट) रच्युलेसन, २०१५ च्या रच्युलेसन ४४ द्वारे जारी केले गेले आहे, कंपनी लिच्य सदस्यांना रिमोट ई-व्होटिंगची सुविधा आणि आधार दरम्यान प्रदान कृत आहे. इंजीएममध्ये व्यवहार करायच्या व्याख्यासया संपर्काने इंजीएम आणि उद्देशासाठी, कंपनीने इलेक्ट्रॉनिक माध्यमांद्वारे मर्यादांची सुविधा देण्यासाठी लिंक इन्स्टाईम इंडिया प्रा.लि.कडे लिमिटेडची निमूती केली आहे.
- ई-व्होटिंगसाठी तपशीलवार सूचना इंजीएमच्या सूचनेमध्ये दिल्या आहेत. सदस्यांनी खालील बाबींची नोंद घ्यावी ही विनंती.
- दूरस्थ ई-मतदान सुविधा शुक्रवार, १२ जानेवारी, २०२४ रोजी सकाळी ९.००वा. (भाषा) संधी सुरु होईल आणि रविवार, १४ जानेवारी, २०२४ रोजी संध्याकाळी ५.००वा. (भाषा) संधी संधी होईल.
- ज्या व्यक्तींचे नाव सदस्य नोंदीत/सामांथी मालकांच्या नोंदीमध्ये नोंदविण्यात ताखेला म्हणजे सोमवार, ८ जानेवारी, २०२४ रोजी नोंदवले गेले आहे, ती केवळ दूरस्थ ई-व्होटिंग/ई-व्होटिंगच्या सुविधेचा इंजीएममध्ये ताम घेण्यास पात्र असेल.
- पुस्तक बंद:
- सदस्यांनी नोंदीत आणि कंपनीचे शेअर ट्रान्सक्रिप्ट कुस सोमवार, ८ जानेवारी, २०२४ ते सोमवार, १५ जानेवारी, २०२४ (दोन्ही दिवसांसह) बंद राहतील.
- ई-व्होटिंग प्रक्रियेची संधिधत कोण्यासाठी कसा किंवा तक्रारी अन्वयान, भाषाप्रकाश खालील व्यक्तींची संधी सारूप शकतात:

श्री. दशक ई. पंडा
मुख्य वित्तीय अधिकारी,
जीई-१८०८, भारत डाइमंडर स्ट्रीट, जी-ब्लॉक, बांद्रा कुर्ला कॉम्प्लेक्स,
बांद्रा (पूर्व), मुंबई, महाराष्ट्र-४०००५१. दूर-९१९-२२-४००५०२२२,
ईमेल: investorgrievances@kananindustries.com

लिंक इन्स्टाईम इंडिया प्रायव्हेट लिमिटेड,
सी-१०१, २४०५ फ्लोर, एल जी.एस. मार्ग, विक्रोली पोडियम,
मुंबई-४०००४३.
दूरध्वनी: ०२२-५९१६८०००
ईमेल: enotices@linkintime.co.in

संचालक मंडळाच्या आदेशान्वये
कनानी इंडस्ट्रीज लिमिटेडकडून
सही -
हर्षील कनानी
व्यवस्थापकीय संचालक
डीआयएन: ०१९८६२६२

दिनांक: २० डिसेंबर, २०२३

(Continued from previous page...)

IX. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER:

1. All the Public Shareholders, holding the shares in dematerialized form or physical form are eligible to participate in this Open Offer at any time during the period from Offer Opening Date and Offer Closing Date ("**Tendering Period**") for this Open Offer. In accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations.
2. Shareholders who wish to offer their physical Equity Shares in the Offer are requested to send their original documents as will be mentioned in the LOF to the Registrar to the Offer so as to reach them no later than the Offer Closing Date. It is advisable to first email scanned copies of the original documents as will be mentioned in the LOF to the Registrar to the Offer and then send physical copies to the address of the Registrar to the Offer as will be provided in the LOF. The process for tendering the Offer Shares by the Public Shareholders holding physical Equity Shares will be separately enumerated in the LOF.
3. Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date i.e., the date falling on the 10th (tenth) Working Day prior to the commencement of the Tendering Period, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the LOF may also participate in this Offer. Accidental omission to send the LOF to any person to whom the Offer is made or the non-receipt or delayed receipt of the LOF by any such person will not invalidate the Offer in any way.
4. The Public Shareholders may also download the Letter of Offer from the SEBI's website (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer (detailed at Part IX (Other Information) of this DPS) on providing suitable documentary evidence of holding of the Equity Shares and their folio number, DP identity- Client identity, current address and contact details.
5. The Open Offer will be implemented by the Target Company through Stock Exchange Mechanism made available by BSE Limited ("**BSE**") in the form of separate window ("**Acquisition Window**") as provided under the SEBI (SAST) Regulations and SEBI's Master Circular dated SEBI/HO/CFD/PoD-1/P/CIR/2023/31 dated February 16, 2023 ("**SEBI Master Circular**").
6. BSE shall be the Designated Stock Exchange for the purpose of tendering shares in the Open Offer.
7. The Acquirers have appointed Choice Equity Broking Private Limited ("**Buying Broker**") for the Open Offer through whom the purchases and the settlement of the Offer Shares tendered in the Open Offer shall be made. The contact details of the Buying Broker are as mentioned below:
Name: Choice Equity Broking Private Limited
Address: Sunil Patodia Tower, J B Nagar, Andheri (East), Mumbai-400099, Maharashtra, India;
Contact Person: Mr. Jeetender Joshi (Senior Manager) | **Telephone:** 022-67079832;
E-mail id: jeetender.joshi@choiceindia.com | **Website:** www.choiceindia.com
Investor Grievance Email id: ig@choiceindia.com
SEBI Registration No: INZ000160131
8. All Public Shareholders who desire to tender their Equity Shares under the Offer would have to intimate their respective stockbrokers ("**Selling Brokers**") within the normal trading hours of the secondary market, during the Tendering Period. The Selling Broker can enter orders for dematerialized as well as physical Equity Shares.

3. All the shareholders who desire to tender their Equity Shares under the Open Offer would be required to make available their shares for bidding to their respective stock broker ("**Selling Broker**"). The shareholders have to intimate their Selling Broker to place the bid during the normal trading hours of the secondary market during the Tendering Period. Upon placing the bid, the Selling Broker(s) shall provide the Transaction Registration Slip ("**TRS**") generated by the exchange bidding system to the shareholder. TRS will contain details of order submitted like Bid ID No., DP ID, Client ID, No. of equity shares tendered, etc.
10. A separate Acquisition Window will be provided by BSE to facilitate the placing of orders. The Selling Broker would be required to place an order / bid on behalf of the Public Shareholders who wish to tender Equity Shares in the Open Offer using the Acquisition Window of BSE. Before placing the order / bid, the Selling Broker will be required to mark lien on the tendered Equity Shares. Details of such Equity Shares marked as lien in the demat account of the Public Shareholders shall be provided by the depository to the BSE and Indian Clearing Corporation Limited ("**Clearing Corporation**").
11. In terms of the SEBI Master Circular, a lien shall be marked against the Equity Shares tendered in the Offer. Upon finalization of the entitlement, only the accepted quantity of Equity Shares will be debited from the demat account of the concerned Public Shareholder.
12. In the event the Selling Broker of a shareholder is not registered with any of BSE, then the Public Shareholders can approach any BSE registered stock broker and can register themselves by using quick unique client code ("**UCC**") facility through BSE registered stock broker (after submitting all details as may be required by such NSE registered stock broker in compliance with applicable law). In case the Public Shareholders are unable to register using UCC facility through any other BSE registered broker, Public Shareholders may approach Buying Broker i.e., Choice Equity Broking Private Limited for guidance to place their Bids. The requirement of documents and procedures may vary from broker to broker.
13. The cumulative quantity of the shares tendered in the Open Offer shall be displayed on Designated Stock Exchange's website (www.bseindia.com) throughout the trading session at specific intervals by Designated Stock Exchange during the Tendering Period.
14. Upon finalization of the entitlement, only accepted quantity of Equity Shares will be debited from the demat account of the concerned Public Shareholder.
15. Shareholders who wish to bid /offer their physical shares in the Offer are requested to send their original documents as mentioned in the LOF to the Registrar to the Offer so as to reach them within 2 (two) days from closure of the Tendering Period. It is advisable to email scanned copies of the original documents mentioned in the LOF, first to the Registrar to the Offer then send physical copies to the Registrar's address as provided in the LOF.
16. Equity Shares should not be submitted / tendered to the Manager, the Acquirers or the Target Company.
- X. THE DETAILED PROCEDURE FOR TENDERING THE OFFER SHARES IN THIS OPEN OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER, WHICH SHALL ALSO BE MADE AVAILABLE ON THE WEBSITE OF SEBI (www.sebi.gov.in). EQUITY SHARES ONCE TENDERED IN THE OFFER CANNOT BE WITHDRAWN BY THE SHAREHOLDERS.**
- XI. OTHER INFORMATION:**
 1. The Acquirers and the directors of Acquirer 1, in their capacity as directors, accept the full and final responsibility for the information contained in the Public Announcement and this Detailed Public Statement and also for the obligations of the Acquirers laid down in the SEBI (SAST) Regulations in respect of this Offer.
 2. All the information pertaining to the Target Company and/or the Sellers contained in the PA and this DPS or

the Letter of Offer or any other advertisement/publications made in connection with the Open Offer have been compiled from information provided or provided by the Target Company or the Sellers, as the case may be, or publicly available sources. The Acquirers and the Manager to the Open Offer have not been independently verified such information and do not accept any responsibility with respect to information provided in the PA and this DPS or the Letter of Offer pertaining to the Target Company and / or the Sellers.

The Acquires have appointed Link Intime India Private Limited, as Registrar to the Offer. The details of the Registrar are as under:

LINK Intime

Link Intime India Private Limited

C-101, 247 Park, LBS Marg, Vikhroli (West), Mumbai 400 083, Maharashtra, India

Tel: + 91 810 811 4949 | **E-mail:** timesguranty.offer@linkintime.co.in | **Website:** www.linkintime.co.in

Contact Person: Shanai Gopalakrishnan

SEBI Registration No.: INR000004058

CIN: U67190MH1999PTC118368

In this DPS, all references to “Rupees” or “₹” are references to the Indian Rupee(s).

Any discrepancy in any table between the total and sums of the amount listed is due to rounding off and/or regrouping.

Unless otherwise stated, the information set out in this DPS reflects the position as of the date of this DPS.

The Public Announcement, this DPS is expected to be available on SEBI website: www.sebi.gov.in.

ACQUIRER TO THE OPEN OFFER

SAFFRON

• • • *energising ideas*

on Capital Advisors Private Limited

Sixth Floor, Centre Point, J.B. Nagar, Andheri (East), Mumbai - 400059. | **Tel No.:** +91-22-49730394;
id: openoffers@saffronadvisor.com | **Website:** www.saffronadvisor.com;
Investor Grievance email id: investor@grievance@saffronadvisor.com;
Registration Number: INM000011211 | **Validity:** Permanent
Contact Person: Narendra Kumar Gamin/Pooja Jain

OFFERED BY MANAGER TO THE OPEN OFFER ON BEHALF OF THE ACQUIRERS

ACQUIRER 1	ACQUIRER 2	ACQUIRER 3	ACQUIRER 4
Sd/- Rajam India Managers Limited	Sd/- Surajkumar Saraogi	Sd/- Sharda Omprakash Saraogi	Sd/- Karan Surajkumar Saraogi

As of: Mumbai
Date: December 20, 2023

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